



## The Indraprastha Vishwavidyalaya Act, 1998

Act 9 of 1998

**Keyword(s):**

Academic Council, Academic Staff, Campus, Chancellor, College, Employee, Governing Body, University, Faculty

**Amendment appended: 8 of 1999**

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



**GURU GOBIND SINGH INDRAPRASTHA UNIVERSITY**  
[Established by the Govt. of NCT of Delhi vide Guru Gobind Singh Indraprastha University Act No.9 of 1998]

***ACT, STATUTES & ORDINANCES***  
*[As amended upto December 31, 2006]*

**KASHMERE GATE, DELHI-110006 (INDIA)**  
**WEBSITE : [WWW.IPU.AC.IN](http://WWW.IPU.AC.IN) [TEL. 23900100, 23900119] FAX : 23865941, 23900118]**

**ACT No. 9 OF 1998**

***THE INDRAPRASTHA VISHWAVIDAYLAYA ACT, 1998\****

[ Notified vide notification No. F.18 (88)/92/C.B./EDN/852 dated 28.7.1998 ; as amended upto the Indraprastha Vishwavidyalaya {Amendment} Act, 1998 read with the Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999 ]

\* *The name of the University was changed from “The Indraprastha Vishwavidyalaya” to Guru Gobind Singh Indraprastha University with effect from October 11, 1999.*

# CONTENTS

<i>Section</i>	<i>Page No.</i>
1. Short title and commencement	
2. Definitions	
3. Incorporation	
4. Jurisdiction	
5. Powers of the University	
6. University open to all classes, castes and creeds	
7. The Visitor	
8. The Chancellor	
9. Officers of the University	
10. The Vice-Chancellor	
11. The Pro Vice-Chancellors	
12. The Deans	
13. The Registrars	
14. The Controller of Finance	
15. Other officers	
16. Authorities of the University	
17. The Court	
18. The Board of Management	
19. The Academic Council	
20. The Planning Board	
21. The Board of Affiliation	

22. The Schools of Studies
23. The Finance Committee
24. Other authorities
25. Statutes
26. Statutes how made
27. Ordinances
28. Regulations
29. Annual report
30. Annual accounts
31. Conditions of service of employees
32. Tribunal of Arbitration
33. Provident and pension funds
34. Disputes as to the constitution of the University authorities and bodies
35. Filling of casual vacancies
36. Proceedings of the University authorities or bodies not invalidated by vacancies
37. Protection of action taken in good faith
38. Mode of proof of University record
39. Power to remove difficulties
40. Transitional provisions
41. Completion of courses of studies of the University of Delhi in colleges or institutions affiliated to the University
42. Statutes and Ordinances to be published in the official Gazette and to be laid before the legislature

## ***FIRST STATUTES***

[ Notified vide notification No. F.18 (88)/92/C.B./EDN/852 dated 28.7.1998 and as amended upto December 31, 2006 and notified in Part IV of Delhi Gazette (Extraordinary) from time to time ]

## CONTENTS

<i>Section</i>	<i>Page No.</i>
1. Short title and commencement	
2. Definitions	
3. The Vice Chancellor	
4. Powers and functions of the Vice-Chancellor	
5. The Pro Vice-Chancellors	
6. The Deans	
7. The Registrars	
8. The Controller of Finance	
9. The Librarian	
10. The Board of Management	
11. The Academic Council	
12. The Planning Board	
13. The Board of Affiliation	
14. The school of studies	
15. The Finance Committee	
16. Selection committees	
17. Special mode of appointment	
18. Recognized teachers	
19. Committees	

20. Terms and conditions of service and code of ethics for the teachers and other academic staff of the University
21. Terms and conditions of service and code of conduct for other employees of the University
22. Removal of employees of the University
23. Maintenance of discipline amongst the students of the University

## ***OTHER STATUTES***

[ As notified in Part – IV of Delhi Gazette (Extraordinary) from time to time]

## CONTENTS

<i>Section</i>	<i>Page No.</i>
24. Conditions under which colleges and institutions may be admitted to privileges of the University and the conditions under which such privileges may be withdrawn	
25. Special mode of appointment of teachers under Statute 17, clause (2) of the first Statute	
26. Fees to be charged from the institutions affiliated to the University or desirous of Affiliation	
27. Tuition fee, enrollment fee, examination fee and other related University charges payable by the students	
28. Composition of the Board of Management and conduct of its meeting	
29. Composition of the Court	
30. Accepting benefications, donations and gifts from persons by the University and to name after them such Chairs, Institutions, Building and like	
31. Manner of appointment, terms and conditions of service of teachers appointed by the University.	
32. Manner of appointment, terms and conditions of service of non-teaching employees appointed by the University	

## ***ORDINANCES***

[ As notified in Part – IV of Delhi Gazette (Extraordinary) dated March 10, 2005 and amended upto December 31, 2006 and notified in Part IV of Delhi Gazette (Extraordinary) from time to time]

# CONTENTS

Page No.

Ordinance 1	Procedure for considering proposals for Affiliation of colleges and institutions
Ordinance 2	Creation of Schools of Studies
Ordinance 3	Maintenance of discipline among students
Ordinance 4	Contributory Provident Fund–Cum-Gratuity Scheme
Ordinance 5	Institution of Medals, Prizes and Awards to the outstanding students
Ordinance 6	Confirmation
Ordinance 7	Migration of students.
Ordinance 8	Appointment of qualified staff / recognition of teachers in pursuance of Statute 18
Ordinance 9	Convocation
Ordinance 10	Conduct and Evaluation of Examinations for programmes leading to all Bachelor's Degrees following the Annual System of Examination
Ordinance 11	Conduct and Evaluation of Examinations for programmes leading to all Bachelor's / Master's Degrees And Under-Graduate/ Post-Graduate Diplomas following Semester System
Ordinance 12	Governing programmes leading to degree of Doctor of Philosophy
Ordinance 13	Emoluments, terms and conditions of service of Registrars <i>(under clause (3) of statute 7)</i>
Ordinance 14	Appointment on contract basis or equivalent
Ordinance 15	Conduct and Evaluation of Examinations for the programme leading to M.B.B.S. (Bachelor of Medicine & Bachelor of Surgery)
Ordinance 16	Conduct and Evaluation of Examinations for the programmes leading to Post Graduate Diplomas, Post Graduate Degrees (MD/MS Doctor of Medicine/ Master of Surgery) and Post Doctoral Degrees (DM./ Mch: Directorate in Medicine/ Magister of Chirurgiae)
Ordinance 17	Prevention of sexual harassment
Ordinance 18	Minimum Qualifications and Experience for the teachers in Medical Colleges
Ordinance 19	Maintenance of the Mahila Institute of Technology
Ordinance 20	Conduct and Evaluation of Examinations for Master's Degree programme in Human Resource Planning & Development

Ordinance 21	Conduct and Evaluation of Examinations for Master's Degree programmes in (i) Archaeology & Heritage Management (ii) Conservation, Preservation & Heritage Management
Ordinance 22	Conduct and Evaluation of Examinations for the programme leading to B.H.M.S. (Bachelor of Homoeopathic Medicine and Surgery)
Ordinance 23	Conduct and Evaluation of Examinations for Bachelor's degree programme in Rehabilitation Therapy
Ordinance 24	Conduct and Evaluation of Examinations for Bachelor's degree programme in Audiology and Speech Language Pathology
Ordinance 25	Conduct and Evaluation of Examinations for weekend programme leading to all Bachelor's/ Master's Degrees & Under-Graduate/ Post-Graduate Diplomas following Semester System
Ordinance 26	Institutional and Individual Consultancy
Ordinance 27	Conduct and Evaluation of Examinations for programmes leading to all Master's Degrees following the Annual System of Examination
Ordinance 28	Procedure to be observed for promotions of non-teaching staff
Ordinance 29	Conduct and Evaluation of Examinations for Master's Degrees following Trimester System
Ordinance 30	Reservation Policy for the Self-Financing Private Institutions affiliated with the Guru Gobind Singh Indraprastha University.

**ACT NO. 9 OF 1998**

**THE INDRAPRASTHA VISHWAVIDYALAYA ACT, 1998**

**AN  
ACT**

to establish and incorporate an affiliating and teaching University at Delhi to facilitate and promote studies, research and extension work in emerging areas of higher education with focus on professional education, for example engineering, technology, management studies, medicine, pharmacy, nursing, education, law, etc., and also to achieve excellence in these and connected fields and other matters connected therewith or incidental thereto.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the forty-ninth year of the Republic of India as follows:-

- Short title and commencement.      \*1.      (1) This Act may be called **the Guru Gobind Singh Indraprastha University Act, 1998.**
- (2) It shall come into force on such date as the Government may, by notification in the official Gazettee, appoint.
- Definitions.      2.      In this Act, unless the context otherwise requires, -
- (a) “Academic Council” means the Academic Council of the University ;
- (b) “academic staff” means such categories of staff as are designated by the Statutes to be the academic staff of the University;
- (c) “approved institution” means an institution of higher learning approved by the University;
- (d) “approved teachers” means persons working in any approved institution or in any institution associated with the University and approved by the University for the purpose of imparting instruction, or conducting research, or both;
- (e) “Board of Management” means the Board of Management of the University;
- (f) “Board of Studies” means the Board of Studies of the University;
- (g) “campus” means the unit established or constituted by the University for making arrangements for instruction, or research, or both;

---

\* As amended by the Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999.

- (h) “Chancellor”, “Vice-Chancellor” and “Pro Vice-Chancellors” mean, respectively, the Chancellor, the Vice-Chancellor and the Pro Vice-Chancellors of the University;
- (i) “college” means an academic institution maintained or admitted by the University to its privileges, and includes an affiliated college;
- (j) “Court” means the Court of the University;
- (k) “Delhi” means the National Capital Territory of Delhi;
- (l) “Director” means the head of an institution;
- (m) “Department” means a department of studies of the University;
- (n) “employee” means any person appointed by the University, college or institution, as the case may be;
- (o) “governing body”, in relation to a college or an institution, means the governing body or any other body, by whatever name called, charged with the management of the affairs of such college or institution, as the case may be, and recognized as such by the University;
- (p) “Government” means the Lieutenant Governor of Delhi referred to in article 239 AA of the Constitution;
- (q) “hall” means a unit of residence or of corporate life for the students of the University, a college or an institution provided, maintained or recognized by the University;

- (r) “institution” means an academic institution other than a college, maintained by, or admitted to, the privileges of the University;
- (s) “Lieutenant Governor” means the Lieutenant Governor of Delhi appointed by the President under article 239 of the Constitution;
- (t) “misconduct” means a misconduct prescribed by the Statutes;
- (u) “notification” means a notification published in the official Gazette;
- (v) “prescribed” means prescribed by the Statutes made under this Act;
- \* (w) “Principal” means the head of a college and includes, where there is no Principal, the person who is for the time being duly appointed to act as the Principal, and in the absence of the Principal or the acting Principal, as the case may be, a Vice-Principal duly appointed as such;
- (x) “recognized teachers” means such persons as are approved by the University for the purpose of imparting instruction in a college or an institution admitted to the privileges of the University;
- (y) “school” means a school of studies of the University;

---

*\*Substituted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 2.*

(z) “Statutes”, “Ordinances” and “Regulations” mean respectively the Statutes, Ordinances and Regulations of the University for the time being in force;

\*(za) “University” means the Guru Gobind Singh Indraprastha University as incorporated under this Act; and

(zb) “University teachers” means professors, readers, lectures and such other persons as may be appointed for imparting instruction or conducting research in the University, or in any college or institution maintained by the University and are designated as teachers by the Statutes.

Incorporation. \*\*3.

(1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a university by the name of “Guru Gobind Singh Indraprastha University”, comprising the Chancellor and the Vice-Chancellor, the first members of the Court, the Board of Management and the Academic Council of the University and all such persons as may hereafter be appointed at such office or as members so long as they continue to hold such office or membership.

---

\* As amended by the Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999.

\*\* Substituted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 3 to be read with Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999.

- (2) The University shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.
- Jurisdiction. \*\*4.
- (1) Save as otherwise provided by or under this Act, the limits of the area within which the University shall exercise its powers, shall be those of The National Capital Region as defined in the National Capital Region Planning Board Act, 1985 (2 of 1985).
- (2) No college or institution situated within the jurisdiction of the University shall be compulsorily affiliated to the University, and affiliation shall be granted by the University only to such college or institution as may agree to accept the Statutes and the Ordinances.
- Powers of the University 5.
- The University shall have the following powers, namely:-
- (1) to provide for instruction in such branches of learning as the University may, from time to time, determine and to make provision for research and for the advancement and dissemination of knowledge and skills;
- (2) to grant, subject to such conditions as the University may determine, diplomas and certificates to, and confer degrees and other academic distinctions on the basis of examinations, evaluation or any other method of testing on, persons;

---

*\*\*Substituted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 4.*

- (3) to confer honorary degrees or other distinctions in the manner prescribed by the Statutes;
- (4) to organize and to undertake extramural studies and extension services;
- (5) to institute principalships, professorships, readerships, lecturerships and other teaching and academic positions required by the University and to appoint persons to such principalships, professorships, readerships, lecturerships and other academic positions;
- (6) to recognise persons as professors, readers, or lecturers and others as teachers of the University;
- (7) to provide for the terms and conditions of service of—
  - (i) teachers and other members of the academic staff appointed by the University;
  - (ii) teachers and other members of the academic staff appointed by any college or institution; and
  - (iii) other employees, whether appointed by the University or any college or institution;
- (8) to appoint persons working in any other university or organisation as teachers of the University for a specified period;
- (9) to create administrative, ministerial and other posts in the University and to make appointments thereto;
- (10) to co-operate or collaborate or associate with any other university, authority or institution of higher learning in such manner and for such purpose as the University may determine;

- (11) to approve persons working in any institution co-operating, collaborating or associating with the University, for imparting instruction or supervising research, or both, and to withdraw such approval;
- (12) to approve an institution of higher learning for such purposes as the University may determine and to withdraw such approval;
- (13) to approve persons working in any approved institution for imparting instruction or supervising research, or both, and to withdraw such approval;
- (14) to declare colleges and institutions, with their consent, in the manner prescribed, as autonomous colleges and institutions, and determine the extent of the autonomy and the matters in relation to which they may exercise such autonomy;
- (15) to build up a body of academia to perform academic functions, and to pay them remuneration in the manner prescribed;
- (16) to arrange to send visiting committees to colleges and institutions at the affiliation stage and also during the period of affiliation at regular intervals;
- (17) to prescribe fees and other charges to be levied on the students of self-financing colleges and institutions and to ensure that these are run on “no profit-no loss basis”;
- (18) to coordinate the work of different colleges and institutions working in the same and similar areas;
- (19) To set up central facilities like computer centre, instrumentation centre, library, etc;

- (20) to set up curriculum development centres for different subjects;
- (21) to admit to its privileges colleges and institutions, not maintained by the University, in accordance with such conditions as may be prescribed and to withdraw all or any of these privileges;
- \*(21 A) to establish and maintain colleges, institutions and such other centres of education, research, training and extension as deemed appropriate by the University;
- (22) to recognise halls not maintained by the University and to withdraw any such recognition;
- (23) to make provision for research and advisory services and, for that purpose, to enter into such arrangements with other institutions or bodies as the University may deem necessary;
- (24) to prescribe fees for affiliation of colleges and institutions;
- (25) to determine standards for admission to the University which may include examination, evaluation or any other method of selection;
- (26) to institute and award fellowships, scholarships, studentships, medals and prizes;
- (27) to demand and receive payment of fees and other charges;
- (28) to supervise the residence of the students of the University and to make arrangements for promoting their health and general welfare;

---

*\*Inserted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 5, sub-section (i)*

- (29) to make such special arrangements in respect of women students as the University may consider desirable;
- (30) to regulate the conduct of the students of the University and of colleges and institutions;
- (31) to regulate the work and conduct of the employees of the University and of the employees of the colleges and institutions;
- (32) to regulate and enforce discipline among the employees and the students of the University and take such disciplinary measures in this regard as may be deemed necessary;
- (33) to prescribe code of conduct for managements of affiliated colleges and institutions;
- (34) to make arrangements for promoting the health and general welfare of the employees of the University and those of colleges and institutions;
- (35) to receive benefactions, donations and gifts from persons and to name after them such chairs, institutions, buildings and the like as the University may determine, whose gift or donation to the University is worth such amount as the University may decide;
- (36) to acquire, hold, manage and dispose of any property, movable or immovable, including trust and endowment properties, for the purposes of the University;
- (37) to borrow, with the approval of the Government, on security of the property of the University, moneys for the purposes of the University;

- \* (38) to assess the needs in terms of subjects, fields of specialization, levels of education and training of technical manpower, both on short and long term basis, and to initiate necessary programmes to meet these needs;
- (39) to initiate measures to enlist the co-operation of the industry to provide complementary facilities;
- (40) to provide for instruction through “distance learning” and “open approach” and for mobility of students from the non-formal (open learning) stream to the formal stream and vice-versa;
- (41) to evolve an operational scheme for enforcing the accountability of the teachers and other employees to the University system;
- (42) to prescribe a Code of Ethics for the teachers, Code of Conduct for other employees and Code of Discipline for the students; and
- (43) to do all such other acts and things as may be necessary or incidental to the exercise of all or any of the powers of the University or necessary for or conducive to the attainment of all or any of the objects of the University.

---

*\*Substituted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 5, sub-section (ii)*



- (3) The Chancellor shall have the right to cause an inspection, to be made by such person or persons as he may direct, of the University, a college or an institution maintained by the University, their buildings, laboratories and equipment, and also of the examination, teaching and other work conducted or done by the University, college or institution, as the case may be, and to cause an inquiry to be made in the like manner in respect of any matter connected with the administration or finances of the University, college or institution, as the case may be.
- (4) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and the University shall, on receipt of such notice, have the right to make such representation to the Chancellor, as it may consider necessary, within such period as specified in the notice.
- (5) After considering the representation , if any, made by the University, the Chancellor may cause to be made such inspection or inquiry as is referred to in sub-section(3).
- (6) Where an inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or inquiry.
- (7) The Chancellor may address the Vice-Chancellor with reference to the result of such inspection or inquiry as is referred to in sub-section (3) and the Vice-Chancellor shall communicate to the Board of Management the views of the Chancellor with such advice as the Chancellor may be pleased to offer upon the action to be taken thereon.

- (8) The Board of Management shall communicate through the Vice-Chancellor to the Chancellor such action, if any, as it proposes to take or has been taken by it upon the result of such inspection or inquiry.
- (9) Where the Board of Management does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may issue such directions as he may think fit and the Board of Management shall comply with such directions.
- (10) Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceeding of the University which is not in conformity with this Act, the Statutes or the Ordinances:

Provided that before making any such order, the Chancellor shall call upon the University to show cause why such an order should not be made and shall consider the cause shown, if any, within the time-limit specified by him.

**Officers  
of the  
University.**

**9.**

- (11) The Chancellor shall have such other power as may be prescribed.  
The following shall be the officers of the University:-
  - (1) the Vice-Chancellor;
  - (2) the Pro Vice-Chancellors;
  - (3) the Deans;
  - (4) the Registrars;
  - (5) the Controller of Finance; and
  - (6) such other officers as may be declared by the Statutes to be the officers of the University.

**The Vice-Chancellor.**

- 10.** (1) The Vice-Chancellor shall be a scholar of eminence having administrative experience in a national level institution of learning.
- (2) The Vice-Chancellor shall be appointed by the Chancellor in such manner, for such term and on such emoluments and other conditions of service as may be prescribed.
- (3) The Vice-Chancellor shall be the principal academic and executive officer of the University and shall exercise supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.
- (4) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matter:
- Provided that if the authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Chancellor whose decision thereon shall be final:
- Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, shall, have the right to appeal against such action to the Board of Management within ninety days from the date on which such action is communicated to him and thereupon the Board of Management may confirm, modify or reverse the action taken by the Vice-Chancellor.
- (5) The Vice-Chancellor may cause an inspection, to be made by such person or persons as he may direct, of a college or an

institution, not being maintained by the University, its buildings, laboratories and equipment and also the examination, teaching and other work done by the college or the institution and cause an inquiry, to be made in the like manner, in respect of any matter connected with the administration or finances of the college or the institution in such manner as may be prescribed.

(6) The Vice-Chancellor shall exercise such other powers and perform such other functions as may be prescribed by the Statutes and the Ordinances.

**The Pro Vice-Chancellors.** 11. Every Pro Vice-Chancellor shall be appointed in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.

**The Deans.** 12. Every Dean shall be appointed in such manner, and shall exercise such powers and perform such duties as may be prescribed.

**The Registrars.** 13. (1) Every Registrar shall be appointed in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.

(2) A Registrar empowered by the Board of Management shall have the power to enter into, and sign, agreements and authenticate records on behalf of the University.

**The Controller of Finance.** 14. The Controller of Finance shall be appointed in such manner, on such emoluments, and other conditions of service and shall exercise such powers and perform such duties as may be prescribed

**Other officers** 15. The manner of appointment, emoluments, powers and duties of the other officers of the University shall be such as may be prescribed.

**Authorities  
of the  
University.**

**16.**

The following shall be the authorities of the University:-

- (1) the Court ;
- (2) the Board of Management ;
- (3) The Academic Council ;
- (4) the Planning Board ;
- (5) the Board of Affiliation;
- (6) the Schools of Studies ;
- (7) the Finance Committee ; and
- (8) such other authorities as may be declared by the Statutes to be the authorities of the University.

**The Court.**

**17.**

- (1) The constitution of the Court and the term of office of its members shall be such as may be prescribed.
- (2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:-
  - (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
  - (b) to consider and pass resolutions on the annual report and the annual accounts of the University and the report of its auditors on such accounts;
  - (c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
  - (d) to perform such other functions as may be prescribed.

- |                                 |            |     |  |
|---------------------------------|------------|-----|--|
| <b>The Board of Management.</b> | <b>18.</b> | (1) | The Board of Management shall be the principal executive body of the University.   |
|                                 |            | (2) | The constitution of the Board of Management, the term of office of its members and its powers and functions shall be such as may be prescribed.  |
| <b>The Academic Council.</b>    | <b>19.</b> | (1) | The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Ordinances, have the control and regulation of, and be responsible for, the maintenance of standards of instruction, education and examination within the University and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by the Statutes. |
|                                 |            | (2) | The Academic Council shall have the right to advise the Board of Management on all academic matters.   |
|                                 |            | (3) | The constitution of the Academic Council and the term of office of its members shall be such as may be prescribed.   |
| <b>The Planning Board.</b>      | <b>20.</b> | (1) | There shall be constituted a Planning Board of the University which shall be the principal planning body of the University and shall also be responsible for monitoring the development of the University.   |
|                                 |            | (2) | The constitution of the Planning Board, the term of office of its members and its powers and functions shall be such as may be prescribed.   |
| <b>The Board of Affiliation</b> | <b>21.</b> | (1) | The Board of Affiliation shall be responsible for admitting colleges of and institutions to the privileges of the University.  |

- (2) The constitution of the Board of Affiliation, the term of office of its members and its powers and functions shall be such as may be prescribed.
- The Schools of Studies.**      **22.**      (1)      There shall be such number of Schools of Studies as the University may determine from time to time.
- (2)      The constitution, powers and functions of the Schools of Studies shall be such as may be prescribed.
- The Finance Committee.**      **23.**      The constitution, powers and functions of the Finance Committee shall be such as may be prescribed.
- Other Authorities.**      **24.**      The constitution, powers and functions of the other authorities which may be declared by the Statutes to be the authorities of the University, shall be such as may be prescribed.
- Statutes.**      **25.**      Subject to the provision of this Act, the Statutes may provide for all or any of the following matters, namely:-
- (a)      the constitution, powers and functions of the authorities and other bodies of the University, as may be found necessary to be constituted from time to time;
- (b)      the election and continuance in office of the members of the authorities and bodies of the University, the filling up of vacancies of members and all other matters relating thereto which the University may deem necessary or desirable to provide;
- (c)      the manner of appointment of the officers of the University, terms and conditions of their service, their powers and duties and emoluments;

- (d) the manner of appointment of the teachers of the University, other academic staff, and other employees and their emoluments;
- (e) the manner of appointment of teachers and other academic staff working in any other university for a specified period for undertaking a joint project, their terms and conditions of service and emoluments;
- (f) the terms and conditions of service of the-
  - (i) teachers and other members of the academic staff appointed by the University;
  - (ii) teachers and other members of the academic staff appointed by any college or institution ; and
  - (iii) other employees whether appointed by the University or any college or institution;
- (g) the constitution of the pension or the provident fund and the establishment of an insurance scheme for the benefit of the employees of the University and those of colleges and institutions;
- (h) the principles governing the seniority of employees of the University, colleges and institutions;
- (i) the procedure for any appeal by an employee or a student of the University;
- (j) conferment of honorary degrees;
- (k) institution of fellowships, scholarships, studentships, medals and prizes and other incentives ;
- (l) maintenance of discipline among the employees of the University, and the employees of colleges and institutions;
- (m) establishment of chairs, schools of studies, departments, colleges and institutions;

- (n) the conditions under which colleges and institutions may be admitted to the privileges of the University and the conditions under which such privileges may be withdrawn;
- (o) management, supervision and inspection of colleges and institutions established and maintained by the University;
- (p) constitution of governing bodies of colleges and institutions admitted to the privileges of the University and the supervision and inspection of such colleges and institutions;
- (q) the extent of the autonomy which a college or an institution declared as an autonomous college or institution may have and the matters in relation to which such autonomy may be exercised;
- (r) the delegation of powers vested in the authorities or the officers of the University; and
- (s) all other matters which, by or under this Act, are to be, or may be, provided for by the Statutes.

**Statutes  
how made.**

- 26.** (1) The first Statutes shall be those made by the Government with the prior approval of the Chancellor within thirty days of the notification of this Act.
- (2) The Board of Management may, from time to time, make new or additional Statutes or may amend or repeal the Statutes referred to in sub-section(1):

Provided that the Board of Management shall not make, amend or repeal any Statutes affecting the status, powers or constitution of any authority of the University until such authority has been given a reasonable opportunity of

expressing its opinion in writing on the proposed change and any opinion so expressed within the time specified by the Board of Management has been considered by the Board of Management.

(3) Every new Statute or addition to the Statutes or any amendment or repeal thereof shall require the approval of the Chancellor, who may assent thereto or withhold his assent or remit it to the Board of Management for reconsideration in the light of the observations, if any, made by him.

(4) A new Statute or a Statute amending or repealing an existing Statute shall not be valid unless it has received the assent of the Chancellor:

Provided that if the Chancellor does not convey his decision within ninety days of the reference received by him, the Chancellor shall be deemed to have given his assent to the proposal.

(5) Notwithstanding anything contained in the foregoing sub-sections, the Chancellor may make new or additional Statutes or amend or repeal the Statutes referred to in sub-section(1), during the period of three years immediately after the commencement of this Act.

**Ordinances**

**27.**

(1) Subject to the provisions of the Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:-

(i) the admission of students, the courses of study and the fees therefor, the qualifications pertaining to the award of degrees, diplomas, certificates and other academic distinctions, the conditions for the grant of fellowships and awards and the like;

- (ii) the conduct of examinations, including the terms and conditions of office and appointment of examiners ;
  - (iii) the conditions of residence of students and their general discipline;
  - (iv) the management of colleges and institutions maintained by the University ;
  - (v) the procedures for the settlement of disputes between the employees and the University, or between the students and the University;
  - (vi) the procedures for the settlement of disputes between the employees or students of a college or an institution and its governing body;
  - (vii) the procedure for any appeal by an aggrieved employee or a student of a college or an institution;
  - (viii) maintenance of discipline among the students of the University, colleges and institutions;
  - (ix) Regulation of the conduct and duties of the employees of the University, colleges and institutions and regulation of the conduct of the students of the University and of colleges and institutions;
  - (x) the categories of misconduct for which action may be taken under this Act or the Statutes or the Ordinances; and
  - (xi) any other matter which, by or under this Act or the Statutes, is to be, or may be, provided for by the Ordinances.
- (2) The first Ordinances shall be made by the Vice-Chancellor with the prior approval of the Government and the Ordinances so made may be amended, repealed or added to at any time by the Board of Management in such manner as may be prescribed.

<b>Regulations</b>	<b>28.</b>		The authorities of the University may make Regulations consistent with this Act, the Statutes and the Ordinances, in the manner prescribed by the Statutes for the conduct of their own business and that of the committees, if any, appointed by them and not provided for by this Act, the Statutes or the Ordinances.
<b>Annual Report.</b>	<b>29.</b>	(1)	The annual report of the University shall be prepared under the directions of the Board of Management which shall include, among other matters, the steps taken by the University towards the fulfillment of its objects.
		(2)	The annual report so prepared shall be submitted to the Chancellor by such date as may be prescribed.
		(3)	A copy of the annual report, as prepared under sub-section(1), shall also be submitted to the Government which shall, as soon as may be, cause the same to be laid before the Legislative Assembly of Delhi.
<b>Annual accounts.</b>	<b>30.</b>	(1)	The annual accounts and the balance sheet of the University shall be prepared under the direction of the Board of Management and shall at least once every year at intervals of not more than fifteen months, be audited by the Comptroller and Auditor General of India or such person or persons as he may authorize in this behalf.
		(2)	A copy of the accounts together with the audit report shall be submitted to the Chancellor and the Court alongwith the observations, if any, of the Board of Management.
		(3)	Any observation made by the Chancellor on the annual accounts shall be brought to the notice of the Court and the views of the



- (3) The procedure for regulating the work of the Tribunal of Arbitration shall be such as may be prescribed.
- (4) The decision of the Tribunal of Arbitration shall be final and binding on the parties, and no suit shall lie in any court in respect of any matter decided by the Tribunal.
- Provident and pension Funds.**           \*33.           The University shall constitute for the benefit of its employees such provident fund or pension fund or provide such insurance schemes as it may deem fit in such manner and subject to such conditions as may be prescribed.
- Disputes as to the constitution of the University authorities and bodies.**           34.           If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.
- Filling of casual vacancies**           35.           All the casual vacancies among the member (other than ex-officio members) of any authority or other body of the University shall be filled, as soon as may be convenient, by the person or body who appoints, elects or co-opts the members whose place has become vacant and any person appointed, elected or co-opted to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills, would have been a member.
- Proceedings of the University authorities or bodies not invalidated by vacancies.**           36.           No act or proceedings of any authority or other body shall be invalidated merely by reason of the existence of any vacancy or vacancies among its members.

---

*\*Substituted by the Indraprastha Vishwavidyalaya (Amendment) Act, 1998, section 8*

<b>Protection of action taken in good faith</b>	<b>37.</b>	No suit or other legal proceeding shall lie in any court against the University or against any authority, officer or employee of the University or against any person or body of persons acting under the order or direction of any authority or officer or other employee of the University for anything which is in good faith done or intended to be done in pursuance of the provisions of this Act or the Statutes or the Ordinances.
<b>Mode of proof of University record.</b>	<b>38.</b>	A copy of any receipt, application, notice, order, proceedings, resolution of any authority or committee of the University, or other documents in the possession of the University, or any entry in any register duly maintained by the University, if certified by the Registrar so designated shall, notwithstanding anything contained in the Indian Evidence Act, 1872 or in any other law for the time being in force, shall be admitted as evidence of the matters and transactions specified therein, where the original thereof would, if produced, have been admissible in evidence.
<b>Power to remove difficulties</b>	<b>39.</b>	<p>If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, published in the official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:</p> <p style="padding-left: 40px;">Provided that no such order shall be made under this section after the expiry of three years from the commencement of this Act.</p>
<b>Transitional Provisions.</b>	<b>40.</b>	<p>Notwithstanding anything contained in this Act and the Statutes,--</p> <p style="padding-left: 40px;">(a) the first Vice-Chancellor, the first Registrars and the Controller of Finance</p>

shall be appointed by the Chancellor and they shall be governed by the terms and conditions of service specified by the Statutes ;

- (b) the first Court and the first Board of Management shall consist of not more than twenty five members and eleven members respectively who shall be nominated by the Chancellor and shall hold office for a term of three years; and
- (c) the members of the first Planning Board shall be nominated by the Chancellor and shall hold office for a term of three years.

**Completion of courses of studies of the University of Delhi in colleges or institutions affiliated to the University**

**41.**

Notwithstanding anything contained in this Act, or in the Statutes or in the Ordinances, any student of a college or institution, who, immediately before the admission of such college or institution to the privileges of the University, was studying for a degree, diploma or certificate of the University of Delhi, shall be permitted by the University to complete his course for that degree, diploma or certificate, as the case may be, and the University and such college or institution shall provide for the instruction and examination of such student in accordance with the syllabus of studies of the University of Delhi.

**Statutes and Ordinances to be published in the official Gazette and to be laid before the Legislature.**

**42.**

(1)

Every Statute and Ordinance made under this Act shall be published in the official Gazette.

Every Statutes and Ordinance made under this Act shall be laid, as soon as may be after it is made, before the House of the Legislative Assembly of Delhi while it is in session for a total period of thirty days which may be comprised in one session or two or more successive sessions, and if, before the expiry of the session immediately following the session or the

successive sessions aforesaid, the House agrees in making any modification in the Statute or the Ordinance or the House agrees that the Statute or the Ordinance should not be made, the Statute or the Ordinance, as the case may be, shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute or Ordinance, as the case may be.

## ***FIRST STATUTES***

[ Notified vide notification No. F.18 (88)/92/C.B./EDN/852 dated 28.7.1998 and as amended upto December 31, 2006 and notified in Part IV of Delhi Gazette (Extraordinary) from time to time ]

**Government of The National Capital  
Territory of Delhi  
(Directorate of Higher Education)**

**No.F.18(88)/92/CB/Edn./1086**

**Dated the 19<sup>th</sup> of August, 1998**

**NOTIFICATION**

No. F.18(88)/92/CB/Edn.- In pursuance of the provisions of sub-section (1) of section 26 of the Indraprastha Vishwavidyalaya Act,1998 (9 of 1998), the Government of the National Capital Territory of Delhi, with the prior approval of the Chancellor of the Indraprastha Vishwavidyalaya, hereby makes the following first Statutes, namely:-

## **FIRST STATUTES**

<b>Short title Commencement.</b>	<b>1.</b>	(1)	These Statutes may be called the Indraprastha Vishwavidyalaya (first) Statutes, 1998.
		(2)	They shall come into force on the date of their publication in the official Gazette.
<b>Definitions.</b>	<b>2.</b>	(1)	In these Statutes, unless the context otherwise requires,--
		(a)	“Act” means the Indraprastha Vishwavidyalaya Act, 1998 (9 of 1998);
		(b)	“Board of Affiliation” means the Board of Affiliation of the University;
		(c)	“clause” means a clause of the Statutes in which that expression occurs;
		(d)	“Finance Committee” means the Finance Committee of the University;
		(e)	“Librarian” means the librarian of the University;
		(f)	“Planning Board” means the Planning Board of the University; and
		(g)	“section” means a section of the Act.
		(h)	“Academic staff shall include Professor, Reader/ Asstt. Professor, Lecturer, Librarian, Deputy Librarian, Assistant Librarian, Programmer, System Manager and such other academic posts as may be decided by the Board of Management”.
		(2)	Words and expressions used but not defined in these Statutes shall have the meanings assigned to them in the Act.
<b>The Chancellor &amp; Functions</b>	<b>3(A).</b>		<b>The Chancellor, by virtue of his office, shall be the Chairman of the Court.</b>

**The Vice  
Chancellor.**

- 3 (B).**
- (1) The Vice-Chancellor shall be a whole-time salaried officer of the University.
  - (2) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three names (written in the alphabetical order) recommended by the selection committee constituted under clause (3).
  - (3) The selection committee referred to in clause(2) shall be headed by the Chief Justice of the Delhi High Court and shall consist of –
    - (a) the Secretary to the Government of India in the Department of Science and Technology; and
    - (b) the Chief Secretary to the Government who shall be the member-secretary of the selection committee.
  - (4) For suggesting names of persons for consideration of the selection committee, there shall be constituted a search committee consisting of the following:-
    - (a) The Vice-Chancellor of an Indian University
    - (b) The Director, All India Institute of Medical Sciences, New Delhi.
    - (c) The Director, Indian Institute of Technology, Delhi.
    - (d) The Director, Indian Institute of Management, Ahmedabad.
    - (e) The Secretary in the Education Department of the Government who shall be member-secretary of the committee.
  - (5) The search committee shall forward the names (in the alphabetical order) to the member-secretary of the selection committee:

Provided that the selection committee may also consider names not suggested by the search committee.

- (6) The Vice-Chancellor shall hold office for a term of five years from the date on which he enters upon his office and shall be eligible for reappointment for not more than one term:

Provided that the person appointed as Vice-Chancellor shall, on completion of sixty five years of age during his term of office, cease to hold office.

- (7) The emoluments and other conditions of service of the Vice-Chancellor shall be as follows:-

- (i) There shall be paid to the Vice-Chancellor a salary of Rs.25000/- per month or the salary paid to the Vice-Chancellor of a Central University, whichever is higher, which may be subject to enhancement on mutually agreed terms and he shall be entitled to the free use of the University car and, without payment of rent, to the use of furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such car and residence:

Provided that if a person in receipt of any pension is appointed as Vice-Chancellor, his salary shall be fixed after taking into consideration such pension.

- (ii) In addition to the salary specified in sub clause(i), the Vice-Chancellor shall be entitled to such leave, benefits and other allowances as are admissible to the University employees from time to time.
- (iii) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as

may be fixed by the Board of Management with the approval of the Chancellor from time to time:

Provided that where an employee of the university or a college or an institution or of any other University or any institution maintained by or affiliated to such other university is appointed as the Vice-Chancellor, he may be allowed to continue to contribute to any provident fund of which he is a member and the University shall contribute to the account of such person in that provident fund at the same rate at which such person had been contributing immediately before his appointment as Vice-Chancellor:

Provided further that where such employee had been a member of any pension scheme, the University shall make the necessary contribution to such scheme.

- (8) If the office of the Vice-Chancellor becomes vacant due to death, resignation or otherwise, or if he is unable to perform his duties due to ill health or any other reason, the senior-most Pro Vice-Chancellor shall perform the duties of the Vice-Chancellor, and if there is no Pro Vice-Chancellor, the senior-most Dean shall perform the functions of the Vice-Chancellor until the new Vice-Chancellor assumes office or until the existing Vice-Chancellor resumes the duties of his office, as the case may be.

**Powers and Functions of Vice-Chancellor.**

4. (1) (a) **The Vice-Chancellor shall be ex-officio chairman of the Board of Management, the Academic Council, the Planning Board, the Board of Affiliation and the Finance Committee.**
- (b) **The Vice-Chancellor shall chair the meetings of the Court, in case Chancellor is unable to do so.**

- (2) The Vice-Chancellor shall be entitled to be present at, and address, any meeting of any other authority or any other body of the University but shall not be entitled to vote thereat unless he is a member of such authority or body.
- (3) It shall be the duty of the Vice-Chancellor to see that the Act, the Statutes, the Ordinances and the Regulations are duly observed and he shall have all the powers necessary to ensure such observance.
- (4) The Vice-Chancellor shall exercise control over the affairs of the University and shall give effect to the decision of all the authorities of the University.
- (5) The Vice-Chancellor shall have all the powers necessary for the proper maintenance of discipline in the University and he may delegate any such power to such officer or officers as he may deem fit.
- (6) The Vice-Chancellor shall be empowered to grant leave to any officer of the University and make necessary arrangements for the discharge of the functions of such officer during his absence.
- (7) The Vice-Chancellor shall grant leave of absence to any employee of the University in accordance with the rules and, if he so decides, may delegate such power to another officer of the University.
- (8) **The Vice-Chancellor shall have the power to convene or cause to be convened the meeting of the Court, with the approval of Chancellor, and the meetings of the Board of Management, the Academic Council, the Planning Board, the Board of Affiliation and the Finance Committee.**

**The Pro  
Vice-Chancellors.**

**5.**

(9) The Vice-Chancellor shall have the power to make short-term appointments, with the approval of the Board of Management, for a period not exceeding six months, of such persons as he may consider necessary for the functioning of the University.

(1) Every Pro Vice-Chancellor shall be appointed by the Board of Management on the recommendation of the Vice-Chancellor:

Provided that if the recommendation of the Vice-Chancellor is not accepted by the Board of Management, the matter shall be referred to the Chancellor who may either appoint the person recommended by the Vice-Chancellor or request the Vice-Chancellor to recommend another person for consideration of the Board of Management.

(2) The term of office of a Pro Vice-Chancellor shall be three years or until the expiration of the term of office of the Vice-Chancellor, whichever is earlier, and he shall be eligible for reappointment:

Provided that a Pro Vice-Chancellor shall retire on attaining the age of sixty-five years:

Provided further that a Pro Vice-Chancellor shall, while performing the functions of the Vice-Chancellor under clause (8) of Statute 3, continue in office notwithstanding the expiration of his term of office as Pro Vice-Chancellor until a new Vice-Chancellor assumes office or until the existing Vice-Chancellor resumes his duties, as the case may be.

(3) (a) The salary of a Pro Vice-Chancellor shall be as decided by the Board of Management with the approval of the Chancellor.

- (b) Every Pro Vice-Chancellor shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office and no charge shall fall on the Pro-Vice-Chancellor personally in respect of maintenance of such residence.
- (c) In addition to the salary specified in sub-clause(a), a Pro Vice-Chancellor shall be entitled to such leave, benefits and other allowances as are admissible to the employees of the University from time to time.
- (d) Every Pro-Vice-Chancellor shall be entitled to such terminal benefits as may be fixed by the Board of Management from time to time.
- (e) Every Pro-Vice-Chancellor shall be entitled to subscribe to the contributory provident fund of the University till the end of his tenure:

Provided that where an employee of the University or a college or an institution or of any other university or institution maintained by or affiliated to such other university is appointed as Pro Vice-Chancellor, he shall continue to be governed by the same retirement benefit scheme to which he was entitled prior to his appointment as Pro Vice-Chancellor till he continues to hold his lien on that post but under this provision, the pay for the purpose of subscription to the General Provident Fund or subscription to the University Contributory Fund shall be the pay drawn by him as Pro-Vice-Chancellor.

- (f) Every Pro Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters as may be specified by the Vice-Chancellor in this behalf from time to time and shall also exercise such powers and perform such functions as may be delegated to him by the Vice-Chancellor.

**The Deans.**

6. (1) Every Dean shall be the head of a school of studies.
- (2) Every Dean shall be appointed by the Vice-Chancellor from among the professors of the University for a period of three years and he shall be eligible for reappointment:

**Provided that a Dean on attaining the age of sixty two years, shall cease to hold office as such:**

Provided further that if at any time, there is no professor in a department, the Vice-Chancellor, or a Dean authorized by the Vice-Chancellor in this behalf, shall exercise the powers of the Dean of the School of Studies.

- (3) When the office of the Dean is vacant or where the Dean is by reason of illness, absence or any other cause unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (4) The Dean shall be the head of the school of studies and shall be responsible for the conduct and maintenance of the standards of teaching and research in the school of studies.
- (5) The Dean shall perform such other functions as may be prescribed by the Ordinances.
- (6) The Dean shall have the right to be present and to speak at any meeting of the Board of Studies or a committee of the Department but shall not have the right to vote thereat unless he is a member thereof.

**The Registrars.**

7. (1) The Board of Management shall constitute a selection committee for the appointment of Registrars.

- (2) Every Registrar shall be appointed by the Board of Management on the recommendation of the selection committee constituted under clause (1) and he shall be a whole-time salaried officer of the University.
- (3) The emoluments and other conditions of service of a Registrar shall be such as prescribed by the Ordinances:
- Provided that a Registrar shall retire on attaining the age of sixty years.
- (4) A Registrar designated specially in this behalf by the Board of Management shall have the power to take disciplinary action against such of the employees, excluding teachers, as may be specified by the Board of Management by general or special order made in this behalf.
- (5) An appeal shall lie to the Vice-Chancellor against any order made by the Registrar in pursuance of clause (4).
- (6) In cases where an inquiry discloses that a punishment beyond the powers of the Registrar is called for, the Registrar shall, consequent to the inquiry, make a report to the Vice-Chancellor along with his recommendations for such action as the Vice-Chancellor may deem fit:
- Provided that in such a case an appeal shall lie to the Board of Management against an order of the Vice-Chancellor imposing any penalty on an employee.
- (7) The Board of Management shall designate a Registrar to act in one or more of the following capacities, namely:-
- (i) Secretary to the Court.
  - (ii) Secretary to the Board of Management.

- (iii) Secretary to the Academic Council.
  - (iv) Secretary to the Planning Board.
  - (v) Secretary to the Board of Affiliation
- (8) A Registrar so designated shall, in relation to the authority concerned, --
- (a) be the custodian of the records, the common seal and such other properties of the University as the Board of Management may commit to his charge;
  - (b) issue notices and convene meetings of that authority and the committees appointed by it;
  - (c) keep the minutes of the meetings of that authority and the committees appointed by it;
  - (d) conduct the official proceedings and correspondence ; and
  - (e) supply to the Chancellor a copy each of the agenda of the meetings of the authorities of the University as soon as it is issued and the minutes of such meetings.
- (9) Any Registrar may be designated by the Vice-Chancellor to represent the University in suits or proceedings, by or against the University, sign powers of attorney, verify pleadings and depute his representative for the purpose.
- (10) The Registrar shall perform such other functions as may be specified in the Statutes, Ordinances or Regulations or as may be required from time to time by the Board of Management or the Vice-Chancellor.

**The  
Controller  
of Finance.**

- 8.** (1) The Board of Management shall constitute a selection committee for the appointment of the Controller of Finance.

(2) The Controller of Finance shall be appointed by the Board of Management on the recommendation of the selection committee constituted under clause (1) and he shall be a whole-time salaried officer of the University and shall work under the control of the Vice-Chancellor.

(3) The emoluments and other conditions of service of the Controller of Finance shall be prescribed by the Ordinances:

Provided that the Controller of Finance shall retire on attaining the age of sixty years.

(4) When the office of the Controller of Finance is vacant or when the Controller of Finance is, by reason of ill health, absence or any other cause, unable to perform his functions as the Controller of Finance, his functions shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(5) The Controller of Finance shall --

(a) exercise general supervision over the funds of the University and advise it as regards its financial policies; and

(b) perform such other financial functions as may be assigned to him by the Board of Management or as may be prescribed by the Statutes or the Ordinances:

Provided that the Controller of Finance shall not incur any expenditure or make any investment exceeding one lakh rupees without the prior approval of the Board of Management.

(6) Subject to the control of the Vice-Chancellor and the Board of Management, the Controller of Finance shall --

- (a) hold and manage the properties and investments of the University, including trust and immovable properties, for fulfilling any of the objects of the University;
- (b) see that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and the money is expended or spent for the purposes for which it was granted or allotted;
- (c) be responsible for the preparation of the annual accounts and the budget of the University and for their presentation to the Board of Management after they have been considered by the Finance Committee;
- (d) keep a constant watch on the cash and bank balances and investments;
- (e) watch the progress of collection of revenue and advise on the methods of collection employed;
- (f) ensure that the registers of properties of the University are maintained properly and that stock checking is conducted of the equipment and other material in the offices and branches of the University including colleges and the institutions maintained by the University;
- (g) bring to the notice of the Vice-Chancellor any unauthorized expenditure or any other financial irregularity and suggest appropriate action against person at fault; and
- (h) call from any office of the University, including colleges and institutions maintained by the University, any information or report that he may consider necessary for the performance of his functions.

- (7) Any receipt given by the Controller of Finance or by the person or persons duly authorized in this behalf by the Board of Management shall be a sufficient discharge for payment of moneys to the University.

**The Librarian.**

9.

The Librarian shall be a whole-time salaried officer appointed by the Board of Management on the recommendation of a selection committee constituted for the purpose, and shall possess such qualifications and exercise such powers and perform such duties, as may be determined by the Board of Management.

**The Board of Management**

10.

- (1) The Board of Management shall have the power of management and administration of the revenues and properties of the University and the conduct of all administrative affairs of the University not otherwise provided for.

- (2) Subject to the provisions of the Act, the Statutes and the Ordinances, the Board of Management shall, in addition to the other powers vested in it by and under the Statutes, have the following powers, namely:--

- (a) to create teaching and other academic posts and to define the functions and conditions of service of the professors, readers, lecturers, other teachers and the academic staff employed by the University after taking into consideration the recommendations of the Academic Council;

- (b) to prescribe qualifications and other conditions of eligibility for teachers and other academic staff after taking into account the recommendations of the Academic Council;

- (c) to make appointments of such professors, readers, lecturers, other teachers and such academic staff as may be necessary, on the recommendations of the selection committees constituted for the purpose;
- (d) to make appointments to temporary vacancies of any academic staff;
- (e) to specify the manner of appointment to temporary vacancies of the academic staff;
- (f) to provide for the appointment of visiting professors, artistes and writers and determine the terms and conditions of such appointment;
- (g) to manage and regulate the finances, accounts, investments and properties of the University and all other affairs of the University and to appoint such agents as may be considered fit by it ;
- (h) to invest any money belonging to the University, including any unapplied income, in such stocks, funds, shares or securities as it thinks fit or in the purchase of immovable property in India with the like power of varying such investment from time to time:

Provided that no action under this clause shall be taken without consulting the Finance Committee;

- (i) to create administrative, ministerial and other necessary posts after taking into account the recommendations of the Finance Committee and to specify the manner of appointment thereto;
- (j) to regulate and enforce discipline amongst the employees in accordance with the Statutes and the Ordinances;

- (k) to transfer or accept transfers of any immovable or movable property on behalf of the University;
  - (l) to entertain, adjudicate upon or redress the grievances of the employees and the students of the University who may, for any reason, feel aggrieved;
  - (m) to fix the remuneration payable to examiners and invigilators and traveling and other allowances payable after consulting the Finance Committee;
  - (n) to select a common seal for the University and to provide for the use of such seal;
  - (o) **to delegate any of its powers to the Vice-Chancellor, and on the recommendations of the Vice-Chancellor to the Pro Vice-Chancellors, Registrars, the Controller of Finance or any other Officer, employee or authority of the University or to a Committee appointed by it.**
  - (p) to institute fellowships, scholarships, studentships; and
  - (q) to exercise such other powers and perform such other functions as may be conferred or imposed on it by the Act or the Statutes.
- (3) The Board of Management shall exercise all the powers of the University not otherwise provided for by the Act, the Statutes, the Ordinances and the Regulations for the fulfillment of the objects of the University.

**The Academic Council.**

- 11.**
- (1) The Academic Council shall consist of the following members, namely:--
    - (i) Vice-Chancellor.
    - (ii) Pro-Vice-Chancellor(s).

- (iii) Deans of schools of studies.
  - (iv) **Four Principals of the University maintained colleges and eight Principals, two each from the following groups of colleges other than the University maintained, conducting :-**
    - (a) **Engineering/ technology and architecture programmes**
    - (b) **Management programmes**
    - (c) **Computer programmes**
    - (d) **Education and other specialised programmes**

**subject to the condition that:-**

    - (a) **Principal of the College should be a recognised teacher of the University as per Statute 18(1).**
    - (b) **Appointment of Principals shall be made by Vice-Chancellor for one year, by rotation according to seniority of the college based on the date of its affiliation and where the affiliation is on the same date, nomination shall be done by draw of lots.**
  - (v) Directors.
  - (vi) Librarian.
  - (vii) Not more than five persons from amongst the recognized teachers and/or the University teachers to be nominated by the Vice-Chancellor.
  - (viii) Not more than ten persons, who are not employees of the University, colleges or institutions, co-opted by the Academic Council for their special knowledge including representatives of employers' organisations, industries, trade and commerce, academic and professional organisations, and communication fields.
- (2) Subject to the relevant provisions of the Act, the Statutes and the Ordinances, the Academic Council shall, in addition to all

other powers vested in it by or under the Statutes, have the following powers, namely:-

- (a) to exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, evaluation or research or improvement in academic standards;
  - (b) to consider matters of general academic interest either on its own initiative or on a reference from the Planning Board or a school of studies or the Board of Management and to take appropriate action thereon; and
  - (c) to frame such regulations as are consistent with the Statutes and the Ordinances regarding the academic functioning of the University, including discipline, admissions, award of fellowships and studentships, fees and other academic requirements.
- (3) **The members of the Academic Council, other than the ex-officio members, shall hold office for a term of three years from the date of their appointment or co-option, as the case may be or as specified otherwise.**
- (4) One third members of the Academic Council shall form the quorum for a meeting.

**The  
Planning  
Board.**

**12.**

- (1) The Planning Board shall consist of the Vice-Chancellor and not more than nine members to be nominated by the Board of Management.
- (2) All the members of the Planning Board, other than the Vice-Chancellor, shall hold office for a term of three years.
- (3) The Planning Board shall design and formulate appropriate plans for development and expansion of the University, and it shall, in addition, have

the right to advise the Board of Management and the Academic Council on any matter which it may deem necessary for the fulfillment of the objects of the University.

- (4) The Planning Board may constitute such committees as may be necessary for planning and monitoring the programmes of the University.
- (5) The Planning Board shall meet at such intervals as it deem expedient, but it shall meet at least twice in a year.

**The Board of Affiliation.**

**13.**

- (1) The Board of Affiliation shall consist of the Vice-Chancellor and not more than seven members to be nominated by the Board of Management.
- (2) A member of the Board of Affiliation other than the Vice-Chancellor shall hold office for a term of three years from the date on which he becomes a member of the Board.
- (3) Four members of the Board of Affiliation shall form a quorum for a meeting of the Board.
- (4) The procedure for considering proposals for affiliation shall be such as specified in the Ordinances.

**The Schools of studies**

**14.**

- (1) The University shall have such schools of studies as may be specified in the Ordinances.
- (2) The composition and functions of the schools of studies and other related matters shall be such as are specified in the Ordinances.

**The Finance Committee.**

**15.**

- (1) The Finance Committee shall consist of the following:--
  - (i) The Vice-Chancellor.

- (ii) A Pro Vice-Chancellor nominated by the Vice-Chancellor.
  - (iii) The Secretary in the Department of Finance of the Government or his nominee not below the rank of Additional Secretary.
  - (iv) The Secretary in the Department of Education of the Government or his nominee not below the rank of Additional Secretary.
  - (v) One person to be appointed by the Board of Management from its members other than an employee of the University, college or institution.
  - (vi) Two persons to be nominated by the Chancellor.
- (2) The Controller of Finance shall be the ex-officio non-member Secretary of the Finance Committee.
  - (3) A member of the Finance Committee, other than the Vice-Chancellor, shall hold office for a term of three years from the date on which he becomes a member of the Committee.
  - (4) Four members of the Finance Committee shall form a quorum for a meeting of the Committee.
  - (5) The Finance Committee shall meet at least thrice a year to examine the accounts and scrutinize the expenditure statement prepared by the Controller of Finance.
  - (6) All proposals relating to revision of grades, upgradation of the pay-scales and those items which are not included in the budget, shall be examined by the Finance Committee before they are considered by the Board of Management.

- (7) The annual accounts and the financial estimates of the University prepared by the Controller of Finance shall be laid before the Finance Committee for approval and thereafter submitted to the Board of Management within the overall ceiling fixed by the Committee.
- (8) The Finance Committee shall fix the limits for the total recurring and non-recurring expenditure for the year, based on income and resources of the University, and no expenditure shall be incurred by the University in excess of the limits so fixed, without the approval of the Finance Committee.

**Selection committees.**

**16.**

- (1) There shall be constituted selection committees for making recommendations to the Board of Management for appointment to the posts of professors, readers, lecturers and other academic staff and heads of institutions maintained by the University.
- (2) Each of the selection committees for appointment to the posts of professors, readers, lecturers and other academic staff shall consist of the following members, namely:--
  - (i) The Vice-Chancellor.
  - (ii) A Pro Vice-Chancellor (nominated by the Vice-Chancellor).
  - (iii) The Dean of the school of studies concerned.
  - (iv) Three experts not connected with the University to be nominated by the Vice-Chancellor from a panel of not less than seven names approved by the Academic Council for each post.
  - (v) Four members of the selection committee

(who shall include atleast two experts) shall form a quorum for a meeting of the selection committee constituted under clause (2).

(3) **Each of the selection committees for appointment to the posts of heads of Institutions maintained by the University shall consist of the following members, namely -**

- i) The Vice-Chancellor,**
- ii) Chairman of the Governing Body of the college or Institution.**
- iii) Principal Secretary in-charge of the concerned administrative department of the Government (in case the College or Institution is funded by the Government)**
- iv) Two eminent professionals, out of a panel approved by the Academic Council for the post of Principal.**
- v) A member of the Board of Management to be nominated by Vice Chancellor.**

**Four members shall form the quorum and it should include at least one person from category (iv) above.**

(4) **Each of the Selection Committees for appointment to the posts of various categories of staff, other than the academic staff, shall consist of the following members; namely :-**

- (i) The Vice-Chancellor or his nominee**
- (ii) The Registrar or his nominee**
- (iii) The Director of Higher Education of the Govt. or his nominee**
- (iv) A representative of the scheduled castes or scheduled tribes of the rank of a Gazetted Officer.**

**Subject to the condition that whenever necessary, two experts may be nominated by the Vice-Chancellor in the above Selection Committees.**

- (5) The quorum for a meeting of a selection committee constituted under clause (4) shall be three.
  - (6) The procedures to be followed by the selection committees constituted under this statute shall, in making recommendations, be such as laid down in the Ordinances.
  - (7) If the Board of Management is unable to accept a recommendation made by a selection committee, it shall record the reasons for such non-acceptance and submit the case to the Chancellor whose decision in the matter shall be final.
- Special Mode of Appointment**      **17.**      (1) Notwithstanding anything contained in Statute 16, the Board of Management may invite a person of high academic distinction and professional attainments to accept the post of a professor or any other equivalent academic post in the University on such terms and conditions as it may deem fit, and appoint the person to such post.
- (2) The Board of Management may appoint any member of the academic staff working in any other university or organisation on a teaching assignment or for undertaking a project or any other work on such terms and conditions as may be determined by the Board of Management in accordance with the manner specified by the Statutes.
- Recognized Teachers.**      **18.**      (1) The qualifications and other conditions of eligibility for recognition of teachers working in a college or an institution shall be such as are prescribed by the Ordinances.
- (2) All cases of recognition of teachers in a college or an institution shall be dealt with and approved by the selection committees as constituted under clause (2) of Statute 16.
- Committees.**      **19.**      (1) Any authority of the University may

appoint as many standing or special committees as it may deem fit and may appoint on such committees such persons as are not members of such authority.

- (2) Any committee appointed under clause(1) may deal with any subject delegated to it and before taking action, if any, shall seek confirmation of it from the authority appointing it.

**Terms and Conditions of service and code of ethics for the teachers and other academic staff of the University.**

**20.**

- (1) All the teaches and other academic staff of the University shall, in the absence of any contract to the contrary, be governed by the terms and conditions of service and code of ethics as are specified by the Statutes and the Ordinances.

- (2) Every teacher and member of the academic staff shall be appointed on a written contract.

- (3) A copy of every contract referred to in clause (2) shall be deposited with the Registrar.

**Terms and Conditions of service and code of conduct for other employees of the University.**

**21.**

All the employees of the University, other than the teachers and other academic staff shall, in the absence of any contract to the contrary, be governed by the terms and conditions of service and the code of conduct as specified in the Statutes and the Ordinances.

**Removal of employees of the University.**

**22.**

- (1) Where there is an allegation of serious misconduct against a teacher, a member of the academic staff or any other employee of the University, the Vice-Chancellor may, in the case of a teacher or a member of the academic staff, or the authority competent to appoint (hereinafter referred

to as appointing authority) in the case of any other employee, as the case may be, by order in writing, place such teacher, member of the academic staff or other employee as the case may be, under suspension and shall forthwith report to the Board of Management the circumstances in which the order was made.

- (2) Notwithstanding anything contained in the terms of the contract of appointment or in a other terms of conditions of service of the employees, the Board of Management in respect of teachers and other academic staff, and the appointing authority, in respect of other employees, as the case may be, shall have the power to remove a teacher or a member of the academic staff or other employee, as the case may be, on grounds of misconduct.
- (3) Save as aforesaid, the Board of Management, or the appointing authority, as the case may be, shall not be entitled to remove any teacher, any member of the academic staff or any other employee except for a justified cause and after giving three months' notice to the person concerned or on payment of three months' salary to him in lieu thereof.
- (4) No teacher, member of the academic staff or other employee shall be removed under clause(2) or clause(3) unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.
- (5) The removal of a teacher, a member of the academic staff or other employee shall take effect from the date on which the order of removal is made.
- (6) Notwithstanding anything contained in the foregoing provisions of this Statute, a teacher, a member of the academic staff or

- other employee may resign —
- (a) if he is a permanent employee, only after giving three months' notice in writing to the Board of Management or the appointing authority, as the case may be, or by paying three months' salary in lieu thereof ; or
  - (b) if he is not a permanent employee, only after giving one month's notice in writing to the Board of Management or the appointing authority, as the case may be, or by paying one month's salary in lieu thereof :

Provided that such resignation shall take effect only from the date on which the resignation is accepted by the Board of Management, or the appointing authority, as the case may be.

**Maintenance of discipline amongst the students of the University.** 23.

- (1) The powers regarding discipline and disciplinary action in regard to the students of the University shall vest in the Vice-Chancellor who may delegate all or any of his powers, as he may deem fit.
- (2) Without prejudice to the generality of his powers relating to the maintenance of discipline and taking such action as he may deem appropriate for the maintenance of discipline, the Vice-Chancellor may, in exercise of his powers, by order, direct that any student or students be expelled or rusticated for a specified period and not admitted to a course or courses of study in the University or an affiliated college or institution for a stated period, or be punished with a fine for an amount to be specified in the order, or debarred from an examination or examinations conducted by the University or an affiliated college or institution for one or more years or that the result of the student or students concerned

in the examination or examinations, in which he has or they have appeared, to be cancelled.

- (3) The heads of affiliated colleges and institutions shall have the authority to exercise all such disciplinary powers over the students in their respective colleges and institutions as may be necessary for the proper and efficient functioning of such colleges and institutions.

By order and in the name of the Lt. Governor of the  
National Capital Territory of Delhi/Chancellor,  
Indraprastha Vishwavidyalaya, Delhi.

(ANANT SAGAR AWASTHI)  
(SPECIAL SECRETARY(EDUCATION))

## ***OTHER STATUTES***

[ As notified in Part – IV of Delhi Gazette (Extraordinary) from time to time]

## STATUTE 24

### NOTIFICATION

*Delhi, the 16<sup>th</sup> February, 2000*

No.F.1 (6)(4)/99-2000/Estt. – In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act, 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute, relating to the conditions under which colleges and institutions may be admitted to the privileges of the University and the conditions under which such privileges may be withdrawn.

1. Short title and commencement      This may be called the Guru Gobind Singh Indraprastha University Statute 24.
2. Definitions                      Words and expressions used in this statute shall have the meaning assigned to them in the Act and the First Statutes, unless the context otherwise requires
3. Essential conditions of affiliation of colleges and institutions.
  - (i) The Board of Affiliation may, on an application made to the Registrar in the form and in the manner laid down in the ordinances, affiliate a college or an institution.
  - (ii) No college or institution shall be admitted to the privileges of the University unless-
    - (a) it is run by the Government, the Central Government, a state government, a competent local authority, a society registered under the Societies Registration Act, 1860 (21 of 1860), or a public trust constituted under any law for the time being in force.
    - (b) it has been granted a no-objection certificate by the concerned state government and recognised by the appropriate statutory authority, wherever applicable, for the subjects and courses of study for which affiliation is being sought;
    - (c) it is managed by a governing body constituted in accordance with the scheme of management as specified separately for government funded and self- financing institutions in the ordinance:

(d) it undertakes to adhere to the provisions of the Act, the statutes, the ordinances and the regulations of the University and to comply with the standing orders, directions and instructions of the University;

(e) it actually has suitable and adequate physical facilities in terms of space, accommodation, sanitation, laboratories and workshops, equipment, library and reading room, furniture and other infrastructural facilities as specified by the University from time to time for maintenance of requisite standards in the Ordinance;

(f) it has teachers and other employees who have the laid down qualifications and fulfil the other eligibility criteria and who are in the number required as per the norms laid down by the University from time to time in the ordinance;

(g) it provides for teaching of subjects and courses of study as approved by the University;

(h) it undertakes not to admit students in excess of the number permitted by the University;

(i) it has adequate financial resources as laid down in the ordinances to ensure its financial stability, continued maintenance and functioning;

(j) appointment of the teaching and non-teaching staff of the college or the institution is made on the recommendations of a staff selection committee or a departmental promotion committee, as may be necessary, to be constituted as specified separately for government funded and self financing institutions and colleges in the ordinance:

(k) the emoluments of the teaching and non-teaching staff of the college or the institution are in accordance with those laid down for the corresponding posts in the University;

(l) it has made arrangements for the residence, wherever needed, discipline and supervision of students and for promoting their health, general development and welfare to the satisfaction of the University; and

(m) The Board of Affiliation has considered the report of the panel appointed for inspection of the college or the institution, as the case may be.

(iii) It shall be open to the University to reject a request for affiliation or grant it in whole or in part mentioning the subjects, courses of study and the number of students to be admitted and also impose such other conditions, if any, as it may deem fit.

(iv) An affiliated college or institution shall report all changes in the teaching staff and all other changes that may affect the fulfillment of the conditions of affiliation to the University within a week of the change coming into effect.

(v) An affiliated college or an institution shall execute a bond as laid down in the ordinance guaranteeing that it shall follow the provisions of the Act, the statutes, the ordinances, the regulations and the orders, directions and instructions of the University.

(vi) An affiliated college or an institution shall not, without the previous permission of the University, suspend instruction in a subject or a course of study, which it is authorised to teach & actually teaches.

4. Fees and other charges to be paid by the students.

(i) Tuition fees and other charges levied on the students shall be at the rates approved by the University from time to time and laid down in the ordinances:

Provided that where the statutory recognizing authority has prescribed a formula for determining the tuition fee and other charges, they shall be levied accordingly

(ii) Enrolment fee, examination fee and other related University charges levied on the students shall be at the rates approved by the University from time to time.

5. Annual affiliation fee and processing fee.

(i) An affiliated college or an institution shall pay the annual affiliation fee for the whole duration of affiliation and a college or an institution seeking affiliation shall pay the processing fee as laid down by the University in the ordinance

Provided that no processing fee or affiliation fee shall be charged from a college or an institution established and run by the Central Government, the Government or a state government or fully funded by the Central Government, the Government or a state government.

6. Lapse of Affiliation (i) If an affiliated college or institution ceases to function or is shifted to a different locality or is transferred to a different society, trust, individual or a group of individuals without the prior approval of the University, the affiliation granted to the college or the institution, as the case may be, shall lapse on such ceasing, shifting or transfer, as the case may be, and it shall, for the purpose of future affiliation, be treated as a new college or a new institution, as the case may be.
7. Obligation to furnish reports, returns etc. (i) An affiliated college or institution shall furnish such reports, returns and other information to the University as may be laid down in the ordinance to ensure continued fulfillment of the conditions of affiliation
8. Inspection of an affiliated college or an institution. (i) The University shall cause every affiliated college or an institution to be inspected atleast once every two years or at such intervals as may be decided by the University from time to time, by a committee of competent persons authorised by it in this behalf.
- (ii) The University may, at any time, arrange a special inspection of an affiliated college or institution, as the case may be, on such aspects of its functioning as it may deem necessary.
- (iii) The University may, on the basis of the report made to it and after giving a reasonable opportunity to the governing body of the college or the institution, as the case may be, of being heard, and making such further inquiry as it deems fit, give directions to the college or the institution requiring it to rectify any defect or deficiency found in the functioning of the college or the institution, as the case may be.
- (iv) If the governing body, without a reasonable cause, fails to comply with a direction given by the University, the University may, after considering the explanation, if any, given by the governing body, take such further action as it may deem fit, including-
- (a) ordering the suspension or withdrawal of affiliation in part or in whole; and

(b) recommending to the concerned government stoppage of aid to the college or the institution, if applicable;

9. Suspension or withdrawal of affiliation and reconstitution of a governing body
- (i)(a) The privileges conferred a college or an institution by affiliation may be with- drawn in part or in whole or modified, if the college or the institution has failed to comply with any of the provisions of the Act, the statutes, the ordinances, the regulations or any order, direction or instruction of the University or has failed to observe any of the conditions of affiliation, or has conducted itself in a manner prejudicial to the interest of the University or its standards.
- (b) Consequent to the decision of the Board of Affiliation, the Registrar shall pass an order accordingly.
- (ii) Where, by an order made under sub-clause (i)(b), the rights conferred on a college or an institution by affiliation are suspended or withdrawn in part or in whole or modified, the grounds for such suspension, withdrawal or modification, as the case may be, shall be stated in the order.
- (iii) Whenever the Board of Management is satisfied on the recommendation of the Board of Affiliation or otherwise that the governing body of a college or an institution, as the case may be, has neglected to perform any of the duties imposed upon it by or under the Act, the statutes, the ordinances or the regulations made thereunder or has failed to comply with any order, direction or instruction of the University or has closed down an affiliated college or institution, as the case may be, it may, after giving the governing body of such college or institution, as the case may be, a reasonable opportunity of showing cause against the proposed action, reconstitute the governing body of the college or the institution in such manner as may be specified in the regulations.

**10.** Subject to the conditions of affiliation and other provisions related thereto set forth in this statute, the ordinances may lay down any other condition or conditions and the procedure which may be considered necessary to be adopted for admission of a college or an institution to the privileges of the University.

**Note:** In case of any doubt or dispute, the decision of the Vice-Chancellor with regard to the interpretation of the provisions of the statutes shall be final.

-Sd-  
(A.S. Awasthi)  
Registrar (Admn.)

**Resolution -- 2.7 dated 7.5.1999**  
**Chancellor's approval -- 27.9.1999**

## **STATUTE 25**

### **NOTIFICATION**

*Delhi, the 20<sup>th</sup> April, 2000*

No.F.1(6)(41)/99-2000/Estt./56.- In pursuance of the provisions of sub-section (2) of section 26 of the Guru Gobind Singh Indraprastha University Act, 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute, relating to special mode of appointment of teachers under statute 17, clause (2) of the First Statutes.

1. Short title and commencement. This may be called the Guru Gobind Singh Indraprastha University Statute 25.
  
2. Eligibility for appointment.
  - (1) These statutes shall be applicable only for appointment of a Teacher in the University not below the rank of a Reader.
  - (2) A person appointed under the special mode of appointment may be from industry, a research laboratory, a government department, an educational institution or a university.
  - (3) If the appointed person had been working in a University prior to the appointment, he or she shall be appointed to the same post which he or she had been holding prior to his/her appointment in the University for at least two years immediately preceding.
  - (4) A person appointed under the special mode of appointment shall fulfil the conditions of eligibility laid down for the post by the Board of Management.
  
3. Procedure of Appointment.
  - (1) The suitability of the person concerned for appointment, shall be assessed by the Selection Committee as provided in Statute 16 of the first statutes.
  - (2) The committee shall regulate its own procedure and submit its recommendations to the Vice-Chancellor who will place it before the Board of Management.
  - (3) Under the special mode of appointment, a person may be appointed on contract on terms and conditions to be specified by Board of Management in each case, or on regular basis or taken on deputation.

(4) Subject to completion of the satisfactory service by the person, if taken on deputation in the University, the Vice Chancellor, with the prior approval of the Board of Management may offer the person concerned regular appointment in the University.

4. Conditions under which special mode of appointment to be resorted to.

Special mode of appointment shall be resorted to only in exceptional circumstances when the exigencies of the situation so require e.g. establishment of a new school of studies, starting a new activity or in any other emergent situation, so decided by the Board of Management on the recommendations of the Vice Chancellor.

Provided further that the number of appointments at any time under these statutes will be restricted to 10% of the total teaching posts created in the University or a total of 10, whichever is less.

5. Persons already appointed.

Persons appointed in the University under statute 17, clause (2) of the First Statutes who fulfil all the conditions laid down above shall be deemed to be appointed on regular basis as per above statutes if so approved by the Board of Management.

Sd-  
(A.S. Awasthi)  
Registrar (Admn.)

Resolution of BOM -- 8.4 dated 29.02.2000

Chancellor's approval -- 6.03.2000

## STATUTE 26

### NOTIFICATION

*Delhi, the 31<sup>st</sup> May 2005*

F.1(35)/Stat/IPU/DRP/2002/2674 - In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the amendments in Statute 26 notified vide Notification no. F.1(35)/Stat/IPU/DRP/2002 dated 18.09.2002, relating to fees to be charged from institutions affiliated to the University or desirous of affiliation. Consequent upon the amendments, the revised Statute 26, as applicable from the academic session 2005-2006, is as under:-

1. A college or institution affiliated to the University or desirous of affiliation shall pay the following amount as processing fee, affiliation fees etc. in terms of the provisions of Clause 5 of Statute 24 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998) :-

**(a) Colleges or institutions conducting programmes other than MBBS and BDS courses**

- (i) Processing fee to be submitted along with the request for grant/ continuation of provisional affiliation. - Rs. 20,000 per course
- (ii) Provisional Affiliation fee chargeable in the I<sup>st</sup> year of affiliation (to be payable after the grant of affiliation and before the allotments of students) - Rs. 3 lakh per course being affiliated to the University
- (iii) Fee for continuing the provisional affiliation (payable after the continuation of affiliation is granted and before the allotment of students) - Rs. 30,000 per course
- (iv) Permanent Affiliation fee - Rs. 30,000 per course per year

**(b) Colleges or institutions conducting MBBS and BDS programmes**

- (i) Processing fee to be submitted along with the request for grant/ continuation of provisional affiliation. - Rs. 40,000 per course
- (ii) Provisional affiliation fee chargeable in the I<sup>st</sup> year of affiliation (to be payable after the grant of affiliation and before the allotment of students) - Rs. 6.50 lakh per course being affiliated to the University.

- (iii) Fee for continuing the provisional affiliation (payable after the continuation of affiliation is granted and before the allotment of students) - Rs. 75,000 per course
- (iv) Permanent Affiliation fee - Rs. 75,000 per course per year

Sd/-  
(V.K. Jain)  
Registrar

Resolution of BOM -- 14.9 dated 28.03.2001  
Chancellor's approval -- 13.08.2001  
Resolution of BOM -- 25.14 dated 23.12.2004

## STATUTE 27

### NOTIFICATION

Delhi, the 18<sup>th</sup> September, 2002

F.1(37)/Stat/IPU/DPR/2002 - In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute, relating to tuition fees, enrolment fee, examination fee and other related university charges payable by the students. This may be numbered Statute 27.

#### **1. For University Schools of Studies**

(1) B.Tech. / M/Tech. (Integrated) programmes (Engineering / Technology)

##### **(a) *Breakup of fee payable***

1.	Tuition fee	Rs.	2,400	} payable per annum
2.	Instructional Support & Development fee	Rs.	12,600	
3.	University Examination fee	Rs.	2,500	
4.	Enrolment fee	Rs	500	- payable only once at the time of admission
		<hr/>		
	Total	Rs.	18,000	
	Security Deposit (refundable)	Rs.	5,000	
	Total payment to be made at the time of admission	Rs.	23,000	
		<hr/>		

##### Note :-

1. Security Deposit is one time payment at the time of admission and is refundable.
2. University examination fee is for both semesters / annual examination.

##### **(b) Fees for NRI / NRI-sponsored / industry-sponsored students**

Candidates admitted against NRI / NRI-sponsored /industry-sponsored seats shall pay an additional 1500 US dollars per annum in addition to the fees/charges mentioned in sub-clause (a) above.

(c) **Fee for foreign students**

Development fee of 1000 US dollars per annum will also be payable by the foreign students in addition to the fees/charges mentioned in sub-clauses (a) and (b) above.

(2) Master of Software Engineering, Master of Business Administration (E-Commerce), Master of Business Administration (International Marketing), Master of Business Administration (Computer Aided Management)

(a) ***Breakup of fee payable***

1.	Tuition fee	Rs.	2,400	} payable per annum
2.	Instructional Support & Development fee	Rs.	17,600	
3.	University Examination fee	Rs.	2,500	
4.	Enrolment fee	Rs.	500 -	} payable only once at the time of admission
	<b>Total</b>	<b>Rs.</b>	<b>23,000</b>	
	Security Deposit (refundable)	Rs.	5,000	
	<b>Total payment to be made at the time of admission</b>	<b>Rs.</b>	<b>28,000</b>	

Note :-

1. Security Deposit is one time payment at the time of admission and is refundable.
2. University examination fees is for both semesters / annual examination.

(b) ***Fees for NRI / NRI-sponsored / industry-sponsored students***

Candidates admitted against NRI / NRI-sponsored /industry-sponsored seats shall pay 1500 US dollars per annum in addition to the fees/charges mentioned in clause 1(2)(a) above.

(c) ***Fee for foreign students***

Development fee of 1000 US dollars per annum will also be payable by the foreign students in addition to the fees/charges mentioned in sub-clauses (a) and (b) above.

(3) Master of Environment Management

(a) ***Breakup of fee payable***

1.	Tuition fee	Rs.	2,400	} payable per annum
2.	Instructional Support & Development fee	Rs.	12,600	
3.	University Examination fee	Rs.	2,500	
4.	Enrolment fee	Rs.	500 -	} payable only once at the time of admission

Total	Rs. 18,000
Security Deposit (refundable)	Rs. 5,000
<b>Total payment to be made at the time of admission</b>	<b>Rs. 23,000</b>

Note :-

1. Security Deposit is one time payment at the time of admission and is refundable.
2. University examination fee is for both semesters / annual examination.

**(b) Fees for NRI / NRI-sponsored / industry-sponsored students**

Candidates admitted against NRI / NRI-sponsored /industry-sponsored seats shall pay 500 US dollars per annum in addition to the fees/charges mentioned in sub-clause (a) above.

**(c) Fees for foreign students**

Development fee of 1000 US dollars per annum will also be payable by the foreign students in addition to the fees/charges mentioned in sub-clauses (a) and (b) above.

**2. For Centres of Learning & Education of the University**

- (i) JSS Academy of Technical Education, Noida
- (ii) DAV Institute of Management, Faridabad

**(a) Breakup of fee payable**

(Amount in Rupees)

Programme	Tuition Fee & Instructional Support & Development Fee per annum	University Examination Fee per annum #	Enrolment fee payable once at the time of admission	Security Deposit *	Total fee payable at the time of admission
➤ Bachelor of Information Systems (Hons.) [BIS(H)] / Bachelor of Computer Applications [BCA]	30,000	2,500	500	5,000	38,000
➤ Bachelor of Computer Aided Management (BCAM)	30,000	2,500	500	5,000	38,000

\* One time payment at the time of admission (refundable).

# This amount is for the University examination for both semesters/annual examination.

**(b) Fee for NRI/NRI-sponsored/industry-sponsored students**

Candidate admitted against NRI/NRI-sponsored/ Industry-sponsored seats shall pay 1,000 US dollars per annum in addition to the fees/charges mentioned in sub-clause (a) above.

(c) **Fee for foreign students**

A Development fee of 1,000 US dollars per annum will also be payable by the foreign students in addition to fees/charges mentioned in sub-clauses (a) and (b) above.

**3. Self-financing institutions**

(a) **Breakup of fee payable**

<i>Programme</i>	<i>Total fees payable (including tuition fee, instructional support, development fee, University examination &amp; enrolment fee)</i>					<i>Security Deposit* (including library security deposit)</i>
	<i>Free Seat per annum</i>	<i>Payment Seat per annum</i>	<i>NRI Seat per annum</i>	<i>Examination Fee # per annum</i>	<i>Enrolment fee payable only once at the time admission</i>	
➤ Master of Business Administration (MBA)- Full Time	Rs. 20,000/-	Rs. 70,000/-	US \$3500	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Master of Business Administration (MBA)- Part Time	Rs. 15,000/-	Rs. 45,000/-	US \$2500	Rs. 2,500/-	Rs. 500/-	Rs. 5,000/-
➤ Master of Computer Applications (MCA)	Rs. 20,000/-	Rs. 70,000/-	US \$3500	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Law(Hons.) [LLB(H)]	Rs. 15,000/-	Rs. 42,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Hotel Management & Catering Technology (BHMCT)	Rs. 12,000/-	Rs. 48,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Architecture (B.Arch.)	Rs. 15,000/-	Rs. 48,000/-	US \$2500	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Physiotherapy (BPT)	Rs. 15,000/-	Rs. 45,000/-	US \$2500	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Mass Communication (BMC)	Rs. 15,000/-	Rs. 45,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-

<b>Programme</b>	<b>Total fees payable (including tuition fee, instructional support, development fee, University examination &amp; enrolment fee)</b>					<b>Security Deposit* (including library security deposit)</b>
	<b>Free Seat per annum</b>	<b>Payment Seat per annum</b>	<b>NRI Seat per annum</b>	<b>Examination Fee # per annum</b>	<b>Enrolment fee payable only once at the time admission</b>	
➤ B.Tech. (Information Technology, Computer Science & Engg., Electronics & Communication Engg. and Mechanical & Automation Engg.) ➤ Lateral Entry to Engg. programmes (2 <sup>nd</sup> yr./3 <sup>rd</sup> semester for Diploma Holders)	Rs. 15,000/-	Rs. 58,000/-	US \$3500	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Business Administration (Hons.) [BBA(H)] / Bachelor of Business Administration (BBA)	Rs. 15,000/-	Rs. 42,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Information Systems(Hons.) [BIS(H)]/ Bachelor of Computer Applications (BCA)	Rs. 15,000/-	Rs. 50,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-
➤ Bachelor of Education (B.Ed.)	Rs. 15,000/-	Rs. 42,000/-	US \$2000	Rs. 2,500/-	Rs.500/-	Rs. 5,000/-

\* One time payment at the time of admission (refundable)

# This amount is for the University examination fee for both semesters / annual examination.

**Note** :-The entire fees given above including security deposit is payable at the time of counselling/admission.

4. The fees chargeable as mentioned in clause 3 for self-financing institutions are subject to the condition that it shall be revised as per the directions of the Government, based on the recommendations of the State level Committee constituted in accordance with the directions of the recognising statutory authority, if applicable.

By Order

Sd-  
(D. Taneja)  
Registrar

By Order

Sd-  
(R.K. Saxena)  
Director (Higher Education)

Resolution of BOM -- 16.1 dated 11.6.2001

Chancellor's approval -- 13.08.2001

## STATUTE 28

### NOTIFICATION

*Delhi, the 18<sup>th</sup> September, 2002*

F.1(32)/Stat//DPR/2002 - In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute, relating to composition of the Board of Management & conduct of its meeting. This may be numbered Statute 28.

#### **1. Composition**

- (i) Vice Chancellor
- (ii) Senior most Pro. Vice Chancellor
- (iii) Two Deans of Schools of Studies in rotation for one year, by seniority with effect from date of appointment as Dean and by draw of lots in case of same date.
- (iv) Two Principals of affiliated colleges in rotation for one year, according to seniority of the colleges based on the date of their affiliation and where the affiliation is on the same date, nomination shall be by draw of lots.
- (v) Secretary Incharge in the Department of Finance, Govt. of Delhi
- (vi) Secretary Incharge in the Department of Education, Govt. of Delhi
- (vii) Secretary Incharge in the Department of Technical Education, Govt. of Delhi
- (viii) Two persons nominated by the Govt. of Delhi out of the following:-
  - (a) Principal / Director of an Engineering Institute, Medical College, Pharmacy College, not affiliated with the Guru Gobind Singh Indraprastha University.
  - (b) Medical Superintendent of a Delhi Govt. Hospital or Dean of a Medical College
  - (c) A person of the rank of Chief Engineer or Chief Architect of any Government Department.
- (ix) Two persons representing industry/industrial confederations or federations, to be nominated by the Chancellor.
- (x) Five persons who are eminent professionals/academicians/educationists, to be nominated by the Chancellor, provided they are not University employees or employees/office bearers of affiliated colleges.

#### **2. Tenure**

The tenure of the members other than ex-officio or otherwise specified shall be three years.

#### **3. Quorum**

One-third members of the Board shall form the quorum.

#### **4. Notice / Agenda**

The Registrar shall, ordinarily atleast two weeks before each meeting, issue to each member a notice convening the meeting and send a copy of the agenda thereof at least one week prior to the date of meeting

Provided that in case of urgent meeting, the Vice Chancellor may suspend or modify the operation of this rule.

Resolution of BOM -- No. 17.5 dated 23.11.2001  
Chancellor's approval -- 28/31.12.2001

## STATUTE 29

### NOTIFICATION

*Delhi, the 2<sup>nd</sup> December, 2004*

F.1(39)/Stat/IPU/DRP/2004 – In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute, relating to composition of the Court. This may be numbered Statute 29.

The Court shall consist of the following, namely

- (i) Chancellor, ex-officio,
- (ii) Vice Chancellor, ex-officio,
- (iii) Pro-Vice-Chancellor, ex-officio,
- (iv) Two Deans of Schools of Studies, to be nominated by the Vice Chancellor for a period of one year
- (v) One member of the Alumni to be nominated by the Court
- (vi) One Ex-Vice-Chancellor of the University to be nominated by Chancellor

#### Government Representatives :

- (vii) Secretary In-charge, Dept. of Education, Govt. of Delhi, ex-officio

#### Representatives of Affiliated Colleges :

- (viii) Principal / Chairman/ Secretaries of the Trust of Affiliated Colleges, not more than two, to be nominated by the Vice Chancellor, for one year by rotation.

#### Eminent Persons representing academics, professionals, industry, commerce and public service:

- (ix) Five eminent persons representing industry/commerce/ public service, to be nominated by Chancellor in consultation with the Govt. of NCT of Delhi.
- (x) Five eminent academics/ professionals, to be co-opted by the Court in consultation with the Chancellor who may consult the Govt. of NCT of Delhi.

By order

Sd/-

V.K. Jain  
Registrar (Admn.)

BOM Resolution : 23.15 dated 09.01.2004

Chancellor's Approval : October 2004

## STATUTE 30

### NOTIFICATION

*Delhi, the 2<sup>nd</sup> December, 2004*

F.1(38)/Stat//IPU/DRP/2003 - In pursuance of the provisions of sub-section (2) of Section 26 of the Guru Gobind Singh Indraprastha University Act 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of the Chancellor, hereby makes the following statute relating to accepting benefactions, donations and gifts from persons by the University and to name after them such Chairs, Institutions, Buildings and like. This may be numbered Statute 30.

1. The University may receive benefactions, donations and gifts from persons and out of the same, or in consideration of the same, may establish Chairs in the names suggested, or name institutions, buildings or sponsor Fellowships, Scholarships, Awards, Prizes, subject to the conditions prescribed below :-

2. **Establishment of Chairs**
- (i) A chair may be established by the Government, public sector undertakings, autonomous organizations, universities, trusts, societies, memorial committees or similar organizations or an individual or individuals for the furtherance of the objects of the University.
  - (ii) The organizations or individual or individuals intending to establish the chair may establish the chair in the name of any person of eminence at the national and/or international level in the field of education, science, social sciences, arts, literature, religion, sports or any other field who has contributed to human progress and happiness.
  - (iii) The establishment of the chair and the name in which it is proposed to be established will require the approval of the Board of Management.
  - (iv) In furtherance of the objective of the establishment of a chair, the University -
    - (a) shall appoint a Professor in the appropriate discipline in the manner and terms and conditions laid in the M.O.U. approved while establishing the chair.

Provided further that the appointment of the professor occupying the chair would be on the basis of a contract for a period to be specified at the time of appointment, but not exceeding three years in the first instance.

- (b) may institute in the relevant areas of studies pertaining to the objectives of the establishment of the chair, specified research fellowships, at the time of establishment of the chair.
- (c) may establish and / or augment laboratory and library facilities depending upon the requirements of research studies associated with the establishment of the chair.
- (d) may also engage supporting staff essentially required for realising the objectives of the establishment of the chair.
- (e) may also procure essential raw material and consumables in furtherance of the objectives of establishment of the chair;

Provided that substantial funds are available for the purpose, out of the interest earned out of the donated amount, upto the limit specified in clause 2(v) of this statute and the staff so appointed shall also help the University in other activities such as teaching and other duties, as applicable, as per the decision of the Vice-Chancellor.

- (v) The establishment of the chair shall require one time donation of not less than Rs. 50 lakh by the donor, which can be supplemented subsequently at his / their discretion.
- (vi) The amount of interest earned annually shall be utilised to compensate the expenditure to be incurred to the extent possible.

**3. Naming of the institutions, buildings or academic block etc.**

- (1) The organizations or individual intending to name a laboratory, library, workshop or a computer centre etc. could propose the name of any person of eminence at the national and / or international levels in the field of education, science, social science, arts, literature, sports or any other field, which in the opinion of Board of Management has contributed or may contribute to human progress and happiness.
- (2) The value of the benefactions made, shall however commensurate with the total worth of the Asset proposed to be named and shall not be below Rs. 50 lakh, one time in any case.

4. **Sponsoring of Scholarships, awards / prizes etc.**

- (1) The organization or individual intending to sponsor a Fellowship, scholarship/ stipend or award / prize in the name of individual, will be required to deposit an endowment with the University, whose annual income shall be utilised for the payment of Fellowships, scholarships, awards / prizes etc.
- (2) The value of the endowment should be such that its annual income in case of Fellowship should be at least 2.5 lakh, in case of scholarship Rs. 12000 and in case of awards / prizes Rs. 5000.

Provided further that if name is to associated with the awards/ prizes, the minimum endowment should be of the value of Rs. 2 lakh.

- (3) The detailed terms and conditions for fellowships, scholarships, awards / prizes shall be such as laid down in the M.O.U. for each case.

By order

Sd/-

V.K. Jain  
Registrar (Admn.)

BOM resolution : 21.5 dated 11.03.2003

BOM's approval : 22.2 dated 2.9.2003

## **STATUTE 31**

### **NOTIFICATION**

*Delhi, the 2<sup>nd</sup> December, 2004*

F.1(26)/Stat/IPU/DRP/2004 -In pursuance of the provisions of sub-section (2) of section 26 of the Guru Gobind Singh Indraprastha University Act, 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of Chancellor, hereby makes the following statute relating to the manner of appointment, terms and conditions of service of teachers appointed by the University.

#### 1. SHORT TITLE AND APPLICATION

- 1.1 This Statute may be called Guru Gobind Singh Indraprastha University Statute 31.
- 1.2 This shall apply to teachers which shall include Professors, Associate Professors, Readers and Lecturers and such other posts of the University as may be treated at par with teachers by the Board of Management.
- 1.3 The terms and conditions of service of the teachers appointed by the University shall be those as embodied in the Agreement of Service annexed hereto which every teacher of the University appointed on regular basis shall be required to enter into.

#### 2. DEFINITIONS

Words and expressions used in this Statute shall have the meanings assigned to them in the Act and the First statutes, unless the context otherwise requires.

#### 3. RECRUITMENT

- 3.1 Subject to the fulfillment of the requirements as prescribed in the Recruitment Rules for each post and with the exceptions as provided in Statute 17, all permanent posts of teachers shall be filled by direct recruitment through all India advertisement and selection on the basis of merit by duly constituted selection committees set up under Statute 16 after interviewing the candidates. The appointments will be made by the Board of Management on the recommendations of the Selection Committees.

Appointments may also be made on the recommendation of a selection committee for a particular post by considering the candidature in absentia in any special case.

#### 3.2 RESERVATIONS

Reservation of posts for candidates belonging to Scheduled Castes / Scheduled Tribes / Other Backward Classes / Handicapped and other special categories shall apply to such posts, as are to be filled by direct recruitment, as per the instructions issued by the U.G.C. or statutory instructions, as the case may be.

#### 4. MEDICAL FITNESS

##### 4.1 On first appointment

Every teacher, on his first appointment in the University through direct recruitment on regular basis shall be required to produce a medical certificate of fitness in the prescribed form from the competent authority of a Govt. hospital of Govt. of NCT of Delhi or Govt. of India. In case he is not declared fit by the medical officer, the candidate may prefer an appeal within a month against the findings of the medical officer examining him, to the Vice-Chancellor who, after considering the appeal of the candidate, may refer the candidate to a medical board of a Govt. of NCT or Govt. of India hospital for undergoing fresh Medical Examination and the decision of the Medical Board shall be final.

Provided that in case where a teacher has already been medically examined by a medical authority of a Govt. hospital for his previous appointment and if the required standard of medical fitness for the new post is the same, he shall not be required to undergo a fresh medical examination.

##### 4.2 For efficient discharge of duties

The appointing authority may require a teacher to appear before a medical board of a Govt. of Delhi hospital or Govt. of India hospital to test his physical or mental fitness necessary for the efficient discharge of the duties of his post, whenever it has reasons to believe that the teacher is not fit to perform his duties satisfactorily. The teacher shall, however, have the right to appeal to the appellate medical board against the decision of the first medical board.

#### 5. JOINING TIME

The joining time shall be according to the rules as specified in the regulations.

#### 6. DECLARATION OF AGE

A candidate shall make a declaration of his age to the University at the time of his entry into service, based on his matriculation or equivalent certificate. After the declaration of age and acceptance of the same by the University, it shall be legally binding on him and no revision of age shall be allowed to be made, at a later date for any purpose whatsoever.

#### 7. WHOLE TIME OF AN EMPLOYEE

##### 7.1 Unless otherwise expressly provided for, the whole time of a teacher shall be at the disposal of the University and he/she shall serve the University in such capacity and in such a manner and at such places as he/she may, from time to time, be directed by the University.

7.2 A teacher of the University may be called upon to perform any duty as may be assigned to him in the interest of and for the purposes of the University.

## 8. PAY AND ALLOWANCES

8.1 The teachers appointed by the University shall be in the grades that is to say Professor, Reader or Lecturer in so far as they take part in the teaching in the University and shall, except in the case of re-employed teachers, be paid salaries on such pay scales or at such stage of such pay scales and allowances, as the Board of Management may adopt or decide from time to time in accordance with the AICTE / U.G.C. guidelines, if any.

### 8.2 INCENTIVES FOR HIGHER QUALIFICATIONS :-

8.2.1 At the time of recruitment as Lecturers, four and two advance increments will be admissible to those of the Science/ Humanities faculty who hold Ph.D. and M.Phil. degrees respectively; and to those of the Technical faculty who hold Ph.D. and M.E./ M.Tech. degrees respectively. Candidates with D.Litt./ D.Sc. shall be given benefit on par with Ph.D. and M.Litt. on par with M.Phil.

8.2.2 One increment will be admissible to those Science/ Humanities teachers with M.Phil and to those Technical faculty with M.E./ M.Tech. who acquire Ph.D. within two years of recruitment.

8.2.3 A Lecturer with Ph.D. will be eligible for two advance increments when she/he moves into Selection Grade/ Reader.

8.2.4 A teacher will be eligible for two advance increments as and when she/ he acquires a Ph.D. degree in her/his service career.

## 9. ANNUAL INCREMENTS

9.1 An annual grade increment shall be granted to each teacher as a matter of course from the 1<sup>st</sup> of the month in which it falls due unless it is with-held. An increment may be with-held if his/her conduct has not been good or his/her work has not been satisfactory, in the opinion of the appointing authority. No increment shall, however, be with-held without assigning the specific reasons in writing and without following the procedure laid down in this regard. A teacher shall have the right to appeal to the Board of Management against the decision to withhold his annual grade increment.

9.2 The following services in the stages of full time scale shall count for increment :

- (i) Period of duty
- (ii) Service in another post, other than the post carrying less pay, whether in substantive or officiating capacity.
- (iii) All kinds of leave other than extraordinary leave.
- (iv) Extraordinary leave granted
  - (a) On medical certificate.
  - (b) Otherwise than on medical certificate due to inability of the employee to join duty on account of civil commotion or a similar reason;
  - (c) For prosecuting higher technical and scientific studies.
- (v) Deputation out of India

- (vi) Foreign service
- (vii) Joining time
- (viii) Period of training before appointment.

## 10. CAREER ADVANCEMENT

- 10.1.1 Minimum required length of service for eligibility for appointment on promotion as lecturer (senior scale) shall be four years for those with Ph.D., five years for those with M.Phil, and six years for others as lecturer, and for eligibility to move into the grade of lecturer (selection grade) or reader, the minimum required length of service as lecturer (senior scale) shall be five years.
- 10.1.2 For movement into the post of Reader and above, the minimum eligible criteria would be Ph.D . Those without Ph.D. can go upto the level of Lecturer (Selection grade).
- 10.1.3 A reader with a minimum of eight years of service in that grade will be eligible to be considered for appointment as Professor.
- 10.1.4 The selection committees for career advancement shall be the same as those for direct recruitment for each category.

### 10.2 LECTURER (SENIOR SCALE)

A lecturer will be eligible for placement in a senior scale through a procedure of selection, if she/he has :

- (i) completed six years of service after regular appointment with relaxation of one year and two years respectively for M.Phil and Ph.D;
- (ii) participated in at least one orientation course and at least one refresher course of approved duration, or engaged in other appropriate continuing education programmes of comparable quality as may be specified or approved by the University; provided that those with Ph.D. degree shall stand exempted from the refresher course; and
- (iii) has consistently satisfactory performance appraisal reports.

### 10.3 LECTURER (SELECTION GRADE)

A lecturer in the Senior scale who does not have a Ph.D. degree or equivalent published work and who does not meet the scholarship and research standards, but fulfills the other eligibility criteria for the post of reader and has a good record in teaching and, preferably, has contributed in various ways to the corporate life of the institution, examination work, or extension activities, will be placed in the selection grade, subject to the recommendations of the selection committee which is the same as for promotion to the post of Reader. He shall be designated as lecturer in the selection grade. He can offer himself for fresh assessment after obtaining the degree of Ph.D. and/or fulfilling other requirements for promotion as reader and, if found suitable, could be given the designation of reader.

### 10.4 READER (PROMOTION)

- 10.4.1 A Lecturer in the senior scale will be eligible for promotion to the post of Reader if he/she has :

- (i) completed five years of service in the senior scale;
- (ii) obtained a Ph.D. degree or has equivalent published work;
- (iii) made some mark in the areas of scholarship and research as evidenced, for example, by self assessment, reports of referees, quality of publications, contribution to educational innovation, design of new courses and curricula and extension activities.
- (iv) after placement in the senior scale, participated in at least two refresher courses or summer institutes of approved duration, or engaged in other appropriate continuing education programmes of comparable quality as may be specified or approved by the University Grants Commission, and
- (v) consistently good performance appraisal reports.

10.4.2 Promotion to the post of reader will be through a process of selection by a selection committee set up under statute 16 of the University.

#### 10.5 PROFESSOR (PROMOTION)

In addition to the sanctioned posts of professors which will be filled in through direct recruitment through all India advertisement, promotion may also be made from readers to the post of professor after 8 years of service as reader.

10.6 The Selection Committee for promotion to the post of professor shall be the same as that for direct recruitment. For promotion from reader to the post of professor, the following method of promotion shall be followed :-

The candidate shall present himself / herself before the selection committee with the following :

- (a) Self-appraisal reports.
- (b) Research contribution/books/articles published
- (c) Any other academic contributions.  
(Three sets of the best three written contributions of the teacher (as defined by him/her) shall be submitted by the candidate in advance alongwith the application.)
- (d) Records of seminars/conferences attended.
- (e) Contribution to teaching or academic environment, institutional or corporate life.
- (f) Extension and field outreach activities.

10.7 The requirement of participation in orientation/refresher courses / summer institutes as prescribed, each of at least 3 to 4 weeks duration and consistently satisfactory performance appraisal reports, shall be a mandatory requirement for career advancement from lecturer to lecturer (senior scale) and from lecturer (senior scale) to lecturer(selection grade).

10.8 The provisions of career advancement scheme as in clauses 10.1 to 10.7 shall stand modified, wherever necessary in so far as these are at variance with the norms and guidelines laid down by the All India Council for Technical Education for career advancement in respect of such teachers as are governed by the norms prescribed by A.I.C.T.E.

#### 11. COUNTING OF PAST SERVICE

11.1 Previous service, if any, without any break as a lecturer or equivalent in a university, college, national laboratory, or other scientific organizations, e.g. CSIR, ICAR, DRDO, UGC, ICSSR, ICHR and as a UGC research scientist, shall be counted for placement of lecturer in senior scale/ selection grade provided that

- 11.1.1 the post had an equivalent grade/scale of pay as that of a lecturer in the University.
- 11.1.2 the qualifications for the post were not lower than the qualifications prescribed by the University for the post of lecturer.
- 11.1.3 the teachers applied to the University for appointment through proper channel.
- 11.1.4 the concerned lecturer possesses the minimum qualifications prescribed by the University for appointment as lecturer.
- 11.1.5 the post at which he is currently working in the University was filled in accordance with the prescribed selection procedure as laid down by the University.
- 11.1.6 the appointment was not ad-hoc or against a leave vacancy of less than one year's duration. Ad-hoc service of more than one year's duration can be counted provided that
- (a) the incumbent was appointed on the recommendation of a duly constituted selection committee; and
  - (b) the incumbent was selected to the permanent post in continuation to the ad-hoc service without any break.
- 11.2 Provisions of clause 11.1 above will also be applicable mutatis mutandis while considering eligibility for promotion to the posts of reader (promotion) and professor (promotion).

## 12. PERIOD OF PROBATION AND CONFIRMATION

- 12.1 Every teacher appointed against a permanent post shall be on probation on such post for a period of twelve months provided that the appointing authority may extend the period of probation for a period of another twelve months.
- 12.2 In case of a teacher appointed on probation, the appointment may be terminated by one month's notice or by payment of a sum equivalent to one month's salary by either party choosing to terminate the appointment, without assigning any reason :
- Provided that where the service is of less than three months, neither any notice nor payment of salary in lieu of notice shall be required.
- 12.3 During the period of probation, if a teacher is found unsuitable for holding that post or has not completed his period of probation satisfactorily, the appointing authority may, in case of a teacher appointed by direct recruitment, terminate his/her services in the University by giving one month's notice or paying him/her one month's salary in lieu of one month notice or unexpired portion thereof, or
- 12.4 On satisfactory completion of the period of probation, a teacher shall be eligible for confirmation on that post subject to the conditions laid down in the ordinances, to be notified.

## 13. SENIORITY

The seniority of a teacher in a particular discipline shall be determined in accordance with the following principles :

- (i) Where two or more teachers are selected at the same time for appointment, seniority shall be based on the ranking given by the selection committee provided that the date of joining in case of a teacher who has been ranked higher is not later than 3 months from the date of issue of the appointment letter to him.
- (ii) Where no ranking has been indicated by the selection committee and two or more teachers join on one and the same date;
  - (a) in case where such teachers are appointed from a lower post according to their inter-se seniority in the lower post, and
  - (b) in any other case, according to the age of the persons joining, the older person being deemed senior.
- (iii) Save in the cases covered by sub-clauses (i) and (ii), seniority shall be determined according to the date of joining of the teacher concerned.

#### 14. TEMPORARY AND PERMANENT SERVICE

14.1 A teacher shall be in the temporary service of the University, until he/she is confirmed on a permanent post in the University subject to the laid down provisions in this regard.

14.2 A teacher confirmed on a permanent post in the University shall be in the permanent service of the University subject to the provisions in the Act and the Statutes.

#### 15. RESIGNATION

Subject to the acceptance of resignation by the competent authority, a permanent or temporary teacher may, by giving notice of three months or one month respectively in writing to the appointing authority, resign from the service of the University.

#### 16. SUPERANNUATION AND RE-EMPLOYMENT OF TEACHERS

**16.1 Teachers in the permanent whole time service of the University shall retire on superannuation on completing the age of 62 years. While a teacher whose date of birth falls on any day other than the first day of the month, shall retire on superannuation on the last day of that month, one whose date of birth is the first day of a month, shall retire on superannuation on the last date of the previous month.**

**16.2 The Board of Management may, on the recommendation of the Vice-Chancellor, re-employ a distinguished superannuated teacher after he has attained the age of 62 years for a suitable period according to the guidelines framed by the UGC up to the age of 65 years, if the Board of Management is satisfied that the services of such teacher are required in the interest of the University.**

16.3 Subject to the provisions of sub-clause(2), the terms and conditions of service of a re-employed teacher including his salary and other benefits admissible to him (except leave) will be in accordance with the guidelines prescribed by the Board of Management from time to time.

16.4 A teacher who has completed twenty years of qualifying service may, by giving notice of not less than three months in writing, retire voluntarily from service on the terms and conditions as laid down in the ordinance relating to the scheme of Contributory Provident Fund-cum-Gratuity.

## 17. SUPERANNUATION BENEFITS

17.1 The benefit in service, up to a maximum of 3 years, shall be provided to the teachers who have acquired Ph.D. degree at the time of entry.

17.2 Other conditions with respect to superannuation benefits shall be as admissible to the employees of the University under the ordinance relating to Contributory Provident Fund-cum- Gratuity scheme.

## 18. LEAVE RULES

Leave rules, as laid down in the regulations shall be followed for University teachers, which shall confirm to U.G.C. guidelines.

## 19. PERFORMANCE APPRAISAL

19.1 Performance appraisal for teachers including self appraisal of performance as per UGC or AICTE guidelines, as the case may be, shall be written in the proforma prescribed in the regulations. Performance appraisal shall be a mandatory part of the career advancement scheme.

19.2 The performance appraisal reports shall be submitted to the reviewing and accepting authorities as prescribed in the regulations.

## 20. CODE OF PROFESSIONAL ETHICS:

The code of professional ethics as laid down in the ordinances shall be applicable to all the teaching staff of the University.

## 21. LIEN AND DEPUTATION

The appointing authority may allow a teacher of the University to be on deputation to an outside agency on such terms and conditions relating to payment of leave and other contribution etc., as mutually agreed upon between the University and the borrowing authority.

## 22. VACATION

22.1 Vacation will be of such duration and dates as notified in the academic calendar of the University every year and in accordance with U.G.C. guidelines.

22.2 Teaching staff of the University and any other staff declared as such, shall be entitled to avail themselves of the vacation and termed "vacation staff".

22.3 Vacation staff cannot automatically avail of the vacation. In case the exigencies so demand, any member of vacation staff can be called for duty during vacation. In such case leave at 1/3 of the period during which he/she is asked to work during the vacation, will be credited as Earned Leave, in addition to the Earned Leave admissible to him/her as per leave rules.

## 23. COMPULSORY DEDUCTIONS

23.1 No deduction of any kind shall be made from the salary of a teacher except,

- (a) where a teacher contributes to a duly established Provident Fund, the rules whereof have been approved by the University, the contributions to that Fund at the prescribed rate shall be deducted from his/her salary each month.
- (b) where a teacher occupies a house or other dwelling accommodation provided by the University, the amount of the licence fee of that house or other dwelling accommodation shall be deducted from his/her salary each month, but where the teacher is required to occupy the house or other dwelling accommodation as part of the term of his/her engagement, the amount of rent payable shall not exceed one-tenth of his/her monthly salary.
- (c) where a teacher agrees for certain deductions like refund of advances taken from provident fund, house building advance, conveyance advance, etc., electricity and water charges in respect of a house provided by the University, deductions shall accordingly be made, or where any deductions are required to be made under any law or by an order of the Court, such deductions shall also be made.

## 24. SPECIAL PROVISION FOR EXISTING EMPLOYEES

24.1 Every teacher holding a regular post in the University at the time of notification of this statute, other than those teachers who are on deputation, shall, on such notification be deemed to have been appointed under the provisions of this statute and will be required to sign the agreement as prescribed, in case he intends to continue.

## 25. RECORD OF SERVICE

25.1 There shall be a personal file for every teacher in which shall be placed all papers, records and other documents relating to his/her service in the University.

25.2 In addition to the personal file, a service book shall also be maintained in respect of each teacher in prescribed form. This shall contain a history of his/her service from the date of his/her appointment in the University including grant of increment, promotion, reward, punishment, availing of L.T.C. and all other important events of his/her career. The Service Book shall also contain a leave account of the teacher showing the complete record of all kinds of leave (except casual leave) earned and availed of by him/her and the balance of leave at his/her credit.

25.3 The entries in the service book shall be authenticated by an officer authorised in this behalf by the Vice-Chancellor.

## 26. LEAVE TRAVEL CONCESSION

Teachers with more than one year continuous service and having been borne on regular establishment shall be entitled to Leave Travel Concession as specified in the regulations.

## 27. PROVIDENT FUND/PENSION/GRATUITY/OTHER RETIREMENT BENEFITS ETC.

27.1 The teachers of the University will be covered under Contributory Provident Fund-cum-Gratuity scheme as adopted by the University.

- 27.2 They will not be entitled to pension but they will be entitled to other retirement benefits, according to Contributory Provident Fund-cum-Gratuity ordinance as adopted by the University.
- 27.3 Teachers who already contribute to the G.P.F. at the time of joining the University will have to opt to the Contributory Provident Fund scheme of the University as laid down in the Ordinance. They will not be entitled to pension, but they will be entitled to such other benefits as are admissible to such category of employees.

#### 28. GROUP INSURANCE SCHEME

Teachers shall be covered under group insurance scheme as adopted by the University.

#### 29. TRAVELLING AND DAILY ALLOWANCES Etc.

Teachers shall be entitled to travelling and daily allowance etc. according to the provisions applicable to employees of the University as notified in the regulations.

#### 30. MEDICAL ATTENDANCE AND TREATMENT

Teachers shall be entitled to medical facilities and reimbursement of medical expenses incurred for treatment for themselves and their families and dependents as set out in the regulations.

#### 31. RESIDUARY CONDITIONS OF SERVICE & REMOVAL OF DOUBTS

Any matter relating to the conditions of service of teachers for which no specific provision is made in this statute, shall be determined by the Board of Management. Where a doubt arises as to the interpretation or application of any of the provisions of this Statute, the matter will be referred to the Board of Management for a decision, which shall be final.

By order  
Sd/-

V.K. Jain  
Registrar (Admn.)

BOM resolution : 10.9 dated 09.06.2000

BOM's approval : 25.4 dated 23.12.2004

Amendment in Clause 16.1 and 16.2 notified on 20<sup>th</sup> December 2005 (BOM Resolution 25.5 dated 23.12.2004 and Chancellor's approval: 25.08.2005)

## STATUTE 32

### NOTIFICATION

Delhi, the 2<sup>nd</sup> December, 2004

F.1(27)/Stat/IPU/DRP/2004 - In pursuance of the provisions of sub-section (2) of section 26 of the Guru Gobind Singh Indraprastha University Act, 1998 (9 of 1998), the Board of Management of the Guru Gobind Singh Indraprastha University, with the prior approval of Chancellor, hereby makes the following statute, relating to the manner of appointment, terms and conditions of service of non-teaching employees appointed by the University.

#### 1. SHORT TITLE AND APPLICATION

1.1 This Statute may be called Guru Gobind Singh Indraprastha University Statute 32.

1.2 This shall apply to all employees of the University (other than teachers) and shall include Librarian, Deputy Librarian, Assistant Librarian, Director of Physical Education, administrative posts like Registrars, Controller of Finance, Controller of Examination, Deputy Registrars, Assistant Registrars, Assistant Controller of Finance, Finance Officer, technical supporting staff, office staff and such other posts of university as may be decided by the Board of Management.

1.3 The terms and conditions of service of the staff appointed by the University shall be those as embodied in the Agreement of service annexed hereto which every employee of the University appointed on regular basis shall be required to enter into.

#### 2. DEFINITIONS

Words and expressions used in this Statute shall have the meanings assigned to them in the Act and the First statutes, unless the context otherwise requires.

#### 3. QUALIFICATIONS FOR APPOINTMENT

The qualifications and experience for appointment to the posts in the various categories or cadres of the University shall be such as may be approved in the form of Recruitment Rules for each category of posts by the Board of Management from time to time.

#### 4. APPOINTMENT / RECRUITMENT

Recruitment to posts shall be made by any one of the following modes:

- (a) By Direct recruitment
- (b) By Promotion
- (c) By Transfer / Deputation
- (d) On Contract/ As Consultant

#### 4.1 By Direct recruitment ;

Subject to the provision in the Recruitment Rules, direct recruitment will imply issue of an open advertisement through leading news papers and/ or inviting names through employment exchange, followed by Interviews conducted by the selection committees, as provided in Statute 16, on the basis of whose recommendations, all appointments will be made; provided that wherever necessary appropriate screening may be conducted by the University on the basis of qualifications and experience or test.

Appointment may also be made on the recommendation of a selection committee for a particular post by considering the candidature in absentia in any special case.

#### 4.2 By Promotion:

Appointments if so specified in the Recruitment Rules to be by promotion, shall be made whether in a permanent or officiating capacity from amongst the eligible employees serving in the posts in the specified lower feeder grade as per Recruitment Rules through a Departmental Promotion Committee as specified in the regulations.

#### 4.3 By Transfer/ Deputation :

In case of appointment of employees borrowed from Government Departments and other Institutions/ Organisations, the terms and conditions of the transfer/ deputation would be on the terms and conditions as laid down in the ordinances, provided that an employee on deputation could be permanently absorbed in the University on such conditions as prescribed in the ordinances against the sanctioned posts.

#### 4.4 On Contract basis :

Appointments can also be made on Contract basis or as Consultants on such terms and conditions as laid down in the regulations.

4.5 Reservations of certain percentage of posts in respect of candidates belonging to Scheduled Caste/Scheduled Tribes/Other Backward Classes/Handicapped and other special categories shall be made as per the instructions issued by the U.G.C. or statutory instructions, if any.

### 5. MEDICAL FITNESS

#### 5.1 On first appointment

Every person, on his first appointment in the University through direct recruitment on regular basis shall get himself examined by the competent authority of a Govt. hospital of Govt. of NCT of Delhi or Govt. of India and furnish a Medical Certificate of fitness in the prescribed form. In case he is not declared fit by the competent medical officer, the candidate may prefer an appeal within one month against the findings of the medical officer and the Vice-Chancellor may refer the candidate to the Medical Board of a Govt. hospital of NCT of Delhi or Govt. of India for a fresh medical examination.

Provided that in case where a person has already been medically examined by a competent medical authority of a Govt. hospital for his previous appointment and if the required standard of

Medical examination is the same, then he shall not be required to undergo a fresh medical examination.

#### 5.2 For efficient discharge of duties

The appointing authority shall have power to require an employee to appear before a Medical Board of a Govt. hospital of Govt. of NCT of Delhi or Govt. of India as provided in clause (1) to test his physical or mental fitness for the efficient discharge of the duties of his post, whenever it has reasons to believe that the employee is not fit to perform his duties satisfactorily. The employee shall, however, have the right to appeal to the appellate medical board against the decision of the first Medical Board.

#### 6. VERIFICATION OF CHARACTER AND ANTECEDENTS

The character and antecedents of every employee on his/her first entry into service of the University shall be got verified from the District Magistrate concerned immediately after his/her joining the service in the University and his continuance in the university shall be conditional to his good character and antecedents.

#### 7. JOINING TIME

The joining time to join any post in the University shall be allowed according to the rules as laid down in the Regulations.

#### 8. PAY ALLOWANCES

The pay and other allowances payable to all the categories of employees shall be in such pay scales or at such stage of such pay scales as the Board of Management may adopt or decide from time to time, in accordance with the U.G.C. guidelines, if any.

#### 9. DECLARATION OF AGE

Every employee shall make a declaration of his age to the University at the time of his entry into service, based on his matriculation or equivalent certificate and in the case of non-matriculantes, such other documentary proof as may be acceptable to the authority based on which the age will be accepted. After the declaration of age and acceptance of the same by the authority, it shall be legally binding on the employee and no revision of the age shall be allowed to be made at a later date for any purpose whatsoever.

#### 10. AGE OF ENTRY INTO SERVICE

A person whose age is less than 18 years shall not be appointed to any post in the University.

#### 11. RECORD OF SERVICE

There shall be a personal file/ personal history sheet for every employee in which shall be placed all papers, records and other documents relating to his service in the University. In addition, a Service Book shall also be maintained in respect of each employee.

## 12. WHOLE TIME OF AN EMPLOYEE

- (a) Unless otherwise expressly provided for, the whole time of an employee shall be at the disposal of the University and he shall serve the University in such capacity and in such manner and at such places as he may, from time to time, be directed by the University.
- (b) An employee of the University may be called upon to perform any work as may be assigned to him in the interest of and for the purposes of the University.

## 13. ANNUAL INCREMENTS

13.1 An annual grade increment shall be granted to each employee as a matter of course from the 1<sup>st</sup> of the month in which it falls due unless it is withheld. An increment may be withheld from an employee if his conduct has not been good or his work has not been satisfactory, in the opinion of the appointing authority. No increment shall, however, be withheld without assigning the specific reasons in writing and without following the procedure laid down in this regard. An employee shall have the right to appeal to the Chairman, Board of Management against the decision to withhold his annual grade increment.

13.2 The following services in the stages of full time scale shall count for increment :

- (i) period of duty
- (ii) service in another post, other than the post carrying less pay, whether in substantive or officiating capacity.
- (iii) All kinds of leave other than extraordinary leave.
- (iv) Extraordinary leave granted
  - (a) on medical certificate
  - (b) otherwise than on medical certificate due to inability of the employee to join duty on account of civil commotion or a similar reason
  - (c) for prosecuting higher technical and scientific studies
- (v) deputation out of India
- (vi) foreign service
- (vii) joining time
- (viii) period of training before appointment

## 14. PROBATION AND CONFIRMATION

14.1 Every person appointed against a permanent post whether by promotion or by direct recruitment, shall be on probation on such a post for a period of twelve months provided that the appointing authority may extend the period of probation for a further period not exceeding twelve months, the reasons thereof to be recorded in writing and communicated to the person concerned one month prior to the expiry of the probation period.

In case the work of an employee on probation is not found to be satisfactory, periodical warnings should be given to him.

In case of employees appointed on probation, the engagement may be terminated by one month's notice or by the payment of a sum equivalent to one month's salary by either party choosing to terminate the appointment, without assigning any reason.

Provided that where the service is of a period of less than three months, neither notice nor payment of salary in lieu of notice shall be required.

14.2 During the period of probation, if an appointee is found unsuitable for holding that post or has not completed his period of probation satisfactorily, the appointing authority may-

(i) In case the person is appointed by promotion, revert him/her to the post held by him/her immediately before promotion to such post.

(ii) In case of a person appointed by direct recruitment, terminate his/ her services under the university by giving one month's notice or paying him/ her one month's salary in lieu thereof.

14.3 Every person appointed against a post under the University whether by promotion or by direct recruitment shall, on satisfactory completion of his/ her period of probation, be eligible for confirmation in the post and subject to the conditions laid down in the ordinance/ regulations notified separately.

## 15. SENIORITY

### 15.1 Seniority of Direct Recruits and Promotees

Relative seniority of all direct recruits will be according to the order of merit based on the select list drawn by Selection Committee. Persons appointed from an earlier select list shall rank senior en-bloc to those appointed from subsequent list.

15.2 Delay in joining duty – Seniority will not be affected, if person ranked higher in the select list join the post not later than three months from the date of issue of appointment letter to him. (In exceptional cases, the time limit may be extended upto six months. In that case also seniority will not be affected.)

15.3.1 Where promotions are made on the basis of selection by a DPC, the seniority of such promotees shall be in the order in which they are recommended for such promotion by the Committee. Where promotions are made on the basis of seniority, subject to the rejection of the unfit, the seniority of persons considered fit for promotion at the same time shall be the same as the relative seniority in the lower grade from which they are promoted. Where, however, a person is considered unfit for promotion and is superseded by a junior, such person shall not, if he is subsequently found suitable and promoted, take seniority in the higher grade over the junior persons who had superseded him.

“Provided that if a candidate belonging to the Scheduled Caste or the Scheduled Tribe is promoted to an immediate higher post/ grade against a reserved vacancy earlier than his senior General / OBC candidate who is promoted later to the said immediate higher post/ grade, the General / OBC candidate will regain his seniority over such earlier promoted candidate of the Scheduled Caste and the Scheduled Tribe in the immediate higher post/ grade.”

15.3.2 Where promotions to a grade are made from more than one grade, the eligible persons shall be arranged in separate lists in the order of their relative seniority in their respective grades. Thereafter, the Departmental Promotion Committee shall select persons for promotion from each list upto the prescribed quota and arrange all the candidates selected from different lists in a consolidated order of merit which will determine the seniority of the persons on promotion to the higher grade.

- 15.4 Where persons recruited or promoted initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their appointment, seniority would be determined by the order of merit indicated at the time of initial appointment and not according to the date of confirmation.
- 15.4.1 The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quota of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules.
- 15.4.2 If adequate number of direct recruits do not become available in any particular year, rotation of quotas for determining seniority would take place only to the extent of the available direct recruits and the promotees. The short fall may be made good by appointing direct recruits or promotees, as the case may be, but these candidates will be bunched together at the bottom of the seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to the actual number of direct recruits or promotees who become available. Shortfall will be adjusted in the next selection.
- 15.4.3 In order to determine the number of vacancies to be filled during a year under each of the methods of recruitment prescribed, a Vacancy Register giving a running account of the vacancies arising and being filled from year to year may be maintained.
- 15.5 Seniority of Absorbees (Transferees)
- 15.5.1 The relative seniority of persons appointed by absorption to any post in the University from any other Department of the Central/ State Government, Autonomous organisation and statutory body, shall be determined in accordance with the order of their selection for such absorption.
- 15.5.2 Where such absorbees are effected against specific quotas prescribed in the Recruitment Rules, the relative seniority of such absorbees vis-à-vis direct recruits or promotees shall be determined according to the rotation of vacancies which shall be based on the quotas reserved for absorption.
- 15.5.3 Where a person is appointed by absorption in accordance with the provisions in the Recruitment Rules providing for such absorption in the event of non-availability of suitable candidate by direct recruitment or promotion, such absorbee shall be grouped with direct recruits or promotees, as the case may be, selected on the same occasion.
- 15.5.4 In the case of a person who is initially taken on deputation and absorbed later (i.e. where the relevant Recruitment Rules provide for “Deputation/ absorption”), his seniority in the grade in which he is absorbed will normally be counted from the date of absorption. If he has, however, been holding already (on the date of absorption) the same or equivalent post on regular basis in his parent department, such regular service shall also be taken into account in fixing his seniority subject to the condition that he will be given seniority from -
- the date he has been holding the post on deputation;
- (or)
- the date from which he has been appointed on a regular basis to the same or equivalent post in his parent department;
- whichever is later.

- 15.5.5 The fixation of seniority of an absorbee in accordance with the above principle will not, however, affect any regular promotions to the next higher grade made prior to the date of such absorption. In other words, it will be operative only in filling up of vacancies in higher grade taking place after such absorption.
- 15.5.6 In cases in which absorption is not strictly in public interest, the transferred officers will be placed below all officers appointed regularly to the grade on the date of absorption.
- 15.6 Seniority in Special type of cases
- 15.6.1 In case where in the order imposing the penalty of reduction to a lower service, grade or post or to a lower time scale it is specified that the reduction is for a specified period and is not to operate to postpone future increments, the seniority of the Employee may, unless the terms of the order of punishment, provide otherwise, be fixed in the higher service, grade or post or the higher time-scale at what he would have been but for his reduction.
- 15.6.2 Where the reduction is for a specified period and is to operate to postpone future increments, the seniority of the Employee on re-promotion may, unless the terms of the order of punishment provide otherwise, be fixed by giving credit for the period of service rendered by him in the higher service, grade or post or higher time-scale.
- 15.6.3 Persons under suspension or against whom disciplinary proceedings are pending:- Original seniority will not be affected, if completely exonerated and the suspension is held to be wholly unjustified. Promotion will be given against the first available vacancy. He will be deemed to have been promoted from the date his junior was promoted during the period of pendency of proceedings, for the purpose of counting service in the higher post for eligibility for promotion to the next higher post.

## 16. TEMPORARY AND PERMANENT SERVICE

- 16.1 An employee shall be in temporary service of the University, until he is confirmed on a permanent post under the University subject to the laid down provisions in this regard.
- 16.2 An employee confirmed in a permanent post in the University shall be in the permanent service of the University subject to the provisions in the Act and Statutes in the matter.

## 17. RETIREMENT

- 17.1 The staff of the University shall retire on superannuation on attaining the age of 60 years. While an employee whose date of birth falls on any day other than the first day of the month, shall retire on superannuation on the last day of that month, one whose date of birth is the first day of a month, shall retire on superannuation on the last date of the previous month.
- 17.2 An employee who has completed twenty years of qualifying service may, by giving notice of not less than three months in writing, retire voluntarily from service on the terms and conditions laid down in the ordinance relating to the scheme of Contributory Provident Fund-cum-Gratuity.

## 18. RESIGNATION

Subject to the acceptance of his/ her resignation by the competent authority, a permanent or temporary employee may, by notice of three months or one month respectively in writing to the appointing authority, resign from the service of the University.

Provided that the appointing authority may if deemed proper, relieve a permanent/ temporary employee on notice of less than three months/ one month respectively.

#### 19. CAREER ADVANCEMENT SCHEME/ ASSURED CAREER PROGRESSION SCHEME

The Career Advancement Scheme as notified by U.G.C. or A.I.C.T.E. in respect of such category staff who are covered under the schemes, shall be applicable. In respect of other category of staff, 'Career Progression Scheme' as may be adopted by the Board of Management, shall be applicable.

#### 20. COMPULSORY DEDUCTIONS

No deduction of any kind shall be made from the salary of an employee except :

- (a) Where an employee contributes to a duly established Contributory Provident Fund, the Contribution at prescribed rate shall be deducted from his salary each month.
- (b) Where an employee occupies a house or other dwelling accommodation provided by the University, the amount of the license fee of that house or other dwelling accommodation shall be deducted from his salary each month, but where the employee is required to occupy the house or other dwelling accommodation as part of the term of his engagement, amount of license fee, if any payable shall be such as per the agreement.
- (c) Where an employee agrees for certain deductions like refund of advance from C.P.F., House Building, Conveyance etc., Electricity and Water Charges in respect of a house provided by the University, deductions shall accordingly be made or where any deductions are required to be made under any law or by an order of the court, such deductions shall also be made.

#### 21. SPECIAL PROVISION FOR EXISTING EMPLOYEES

Every person holding a regular post in the University at the time of notification of this statute, other than those employees who are on deputation, shall, on such commencement be deemed to have been appointed under the provisions of this statute and will be required to sign the agreement as prescribed, in case he intends to continue.

#### 22. SERVICE BOOKS

- (a) The University shall maintain a service book for each employee in such form as may be prescribed, giving a history of his service from the date of his appointment including grant of increment, promotion, reward, punishment, availing of L.T.C. and all other important events of his career. The Service Book shall also contain a leave account of the employee showing a complete record of all kinds of leave (except casual leave) earned as well as availed by him and the balance of such leave at his credit.
- (b) The entries in the service book of an employee shall be authenticated by an officer authorised in this behalf by the Vice-Chancellor.

23. ANNUAL CONFIDENTIAL REPORT/ PERFORMANCE APPRAISAL :

- (a) Such authorities of the University as may be prescribed by the University, shall report confidentially each year in the form prescribed by the University on the performance including work and conduct of the employees who have served under a particular officer for a period not less than three months in the calendar year immediately preceding.
- (b) All ACRs / Performance appraisal reports shall be submitted in the prescribed form to Reviewing/ Accepting authority as laid down in the regulations.

24. LIEN AND DEPUTATION

The appointing authority may allow an employee of the University to be on deputation to an outside agency on such terms and conditions relating to payment of leave and other contributions etc; as mutually agreed upon between the University and the borrowing authority.

25. TRAVELLING & DAILY ALLOWANCE

An employee of the University shall be entitled to travelling and daily allowances according to the provisions notified in the regulations.

26. LEAVE RULES

The employees of the University shall be governed by the Leave Rules for non-teaching Employees as laid down in the Regulations.

27. MEDICAL ATTENDANCE AND TREATMENT

An employee of the University shall be entitled to medical facilities and re-imburement of medical expenses incurred for treatment for themselves and their families and dependents as set out in the regulations.

28. CONDUCT, DISCIPLINE AND APPEAL

The employees of the University shall be governed by the Conduct, discipline, Penalty and Appeal Rules as in the ordinance to be notified.

29. CPF AND GRATUITY/ PENSION AND OTHER RETIREMENT BENEFITS

The employees of the University will be covered under the scheme Contributory-cum-Gratuity scheme notified in the ordinance. The employees who already contribute to Contributory Provident Fund at the time of joining the University, will have to opt to continue in the Contributory Provident Fund scheme of the University as laid down in the ordinance relating to C.P.F. scheme. Employees shall not be entitled to pension but they will be entitled to such other benefits as are laid down in the scheme.

30. GROUP INSURANCE SCHEME

The employees of the University shall be covered under 'Group Insurance Scheme' of the University as notified in the Regulations.

### 31. LEAVE TRAVEL CONCESSION

All employees other than those borne on work charged and contingent establishment, with more than one year continuous service shall be entitled to 'Leave Travel Concession' as per L.T.C. rules notified in the Regulations.

32. Until and unless where no explicit rules have been made or for any interpretation or clarification corresponding rules followed in the Government may be adopted subject to the approval of the Board of Management.

By order

Sd/-

V.K. Jain  
Registrar (Admn.)

BOM resolution : 10.9 dated 09.06.2000

BOM's approval : 25.4 dated 23.12.2004

राज्य गणतंत्र के पचासवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्न प्रकार अधिनियमित किया जाए :—

- शुद्धी शीर्षक तथा प्रारम्भ.— (1) इस अधिनियम को इन्द्रप्रस्थ विश्वविद्यालय (द्वितीय संशोधन) अधिनियम, 1999 कहा जाये।
- (2) यह उस तिथि से प्रभावी होगा जो सरकार राजपत्र में अधिसूचना द्वारा निर्धारित करे।
- शीर्षक का संशोधन.— इन्द्रप्रस्थ विश्वविद्यालय अधिनियम, 1998 (1998 का दिल्ली अधिनियम 9) (इसके आगे प्रमुख अधिनियम के रूप में निर्दिष्ट) के दीर्घ शीर्षक में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविंद सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा।
- अनुभाग 1 का संशोधन.— प्रमुख अधिनियम के अनुभाग 1, उप अनुभाग (1) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविंद सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा।
- अनुभाग 2 का संशोधन.— प्रमुख अधिनियम के अनुभाग 2 की धारा (ब) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविंद सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा।
- अनुभाग 3 का संशोधन.— प्रमुख अधिनियम के अनुभाग 3, उप अनुभाग (1) में "इन्द्रप्रस्थ विश्वविद्यालय" शब्दों के स्थान पर "गुरु गोविंद सिंह इन्द्रप्रस्थ विश्वविद्यालय" शब्दों को प्रतिस्थापित किया जायेगा।

आर. के. प्रभाकर, अवर सचिव

DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 11th October, 1999

No. F. 14/21/95-99/LA/355.—The following Act of the Legislative Assembly received the assent of the Lt. Governor of Delhi, on 27.9.99 and is hereby published for general information :—

The Inderaprashta Vishwavidyala (Second Amendment) Act, 1999

(Delhi Act No. 8 of 1999)

As passed by the Legislative Assembly of the National Capital Territory of Delhi.

An Act to amend the Indraprastha Vishwavidyalaya Act, 1998 (Delhi Act 9 of 1998)

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fifteenth years of the Republic of India as follows :—

1. Short Title and Commencement.—(1) This Act may be called the Indraprastha Vishwavidyalaya (Second Amendment) Act, 1999.

(2) It shall come into force with effect from the date of its publication in the official Gazette.

2. Amendment of long title.—In the Indraprastha Vishwavidyalaya Act, 1998 (Delhi Act, 9 of 1998) hereinafter referred to as the "principal Act"), in the long title, for the words "the Indraprastha Vishwavidyalaya" the words "the Guru Gobind Singh Indraprastha University" shall be substituted.

3. Amendment of section 1.—In the principal Act, in section 1, in sub-section (1), for the words "the Indraprastha Vishwavidyalaya" the words "the Guru Gobind Singh Indraprastha University" shall be substituted.

4. Amendment of section 2.—In the principal Act, in section 2, in clause (2a) for the words "the Indraprastha Vishwavidyalaya" the words "the Guru Gobind Singh Indraprastha University" shall be substituted.

5. Amendment of section 3.—In the principal Act, in section 3, in sub-section (1), for the words "the Indraprastha Vishwavidyalaya" the words "the Guru Gobind Singh Indraprastha University" shall be substituted.

R. K. PARBHAKAR, Under Secy.